

DIRECTORATE GENERAL OF FOREIGN TRADE
(DES-II SECTION)
RATIFIED MINUTES OF THE NORMS COMMITTEE-II MEETING NO.14/81
DATED 04.10.2016

Please Note

- (i) For information of exporters, Norms Committee-II handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC(HS) Chapter 72 to 76, 78 to 80, 85. Communications in respect of cases/pertaining to NC-II may be sent to email address: nc2.dgft@nic.in
- (ii) In certain cases the decision of the Norms Committee refers to the Recommendations/ Observations/ Deficiencies received from the concerned Technical Authority. Wherever applicable, a scanned copy of such document has been placed at the end of the Minutes, in running serial orders. The concerned firm/company may go through the same and respond accordingly.
- (iii) Similarly, a scanned copy of the blank Standard Deficiency Format, which may find a reference in NC decisions, has also been attached in the end. This may also be referred to by the concerned firm/company and may be responded accordingly.
- (iv) The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars No. 50/2009-2014 (RE 2010) dated 28th December, 2011, Policy Circular No.14(RE-2012/2009-14, dated 4th February, 2013 and O.M. No. 01/92/180/Misc./AM.13/PC-VI/10 dated 15.04.2014 or any other provisions under FTP/HBP for EODC.

The Meeting No. 14/81 dated 04.10.2016 of Norms Committee-II for the year 2016-17 held on 04.10.2016 under the Chairmanship of Shri Jaikant Singh, Additional Director General of Foreign Trade to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2015-20. The following members were present in the meeting:-

Sl. No.	Name & Designation	Department
1.	Shri K.K. Tewari, Industrial Advisor	DHI
2.	Shri S.K. Jain, DO	DIPP
3.	Shri S.K. Bhatnagar, Deputy Industrial Advisor	MOS
4.	Shri K.S. Sodhi, Asstt. Director (ME)	MSME
5.	Shri Baljit Singh, DDG	DGFT
6.	Shri Vinod Kumar Kashyap, FTDO	DGFT

Minutes of the Meeting No. 14/81 dated 04.10.2016 are confirmed by the members.

6	Case No.:30/24/81-ALC2/2013	Party Name:PILOT INDUSTRIES LTD.	Meet No/Date:14/81-ALC2/2016 04.10.2016	Approved
	HQ File :01/81/050/00418/AM14/	RLA File :05/24/040/00327/AM14/	Lic.No/Date:0510375028 31.12.2013	
Decision : NC decided to ratify the norms for the above AA as per MSME comments vide ID Note No.-13024/21/2016-MMM&A-DCMSME dated 24.09.2016(Copy enclosed). RA may take suitable consequential action accordingly.				

7	Case No.:84/24/81-ALC2/2013	Party Name:TATA BP SOLAR INDIA LTD.	Meet No/Date:14/81-ALC2/2016 04.10.2016	Status: Deferred
	HQ File :01/81/050/00472/AM14/	RLA File :07/24/040/00395/AM14/	Lic.No/Date:0710101901 04.02.2014	Defer Date: 15.11.2016
Decision: The case has been referred to MNRE for comments. MNRE reminded vide D.O. letter dated 05.08.2016 to expedite their comments. NC decided to await their comments and defer the case. The case stands deferred to 15.11.2016.				

8	Case No.:85/24/81-ALC2/2013	Party Name:TATA POWER SOLAR SYSTEMS LTD.	Meet No/Date:14/81-ALC2/2016 04.10.2016	Status: Deferred
	HQ File :01/81/050/00473/AM14/	RLA File :07/24/040/00413/AM14/	Lic.No/Date:0710102050 07.02.2014	Defer Date: 15.11.2016
Decision : The case has been referred to MNRE for comments. MNRE reminded vide D.O. letter dated 05.08.2016 to expedite their comments. NC decided to await their comments and defer the case. The case stands deferred to 15.11.2016.				

9	Case No.:43/14/81-ALC2/2016	Party Name:MAK CONTROLS AND SYSTEMS PVT LTD.	Meet No/Date:14/81-ALC2/2016 04.10.2016	Status: Deferred
	HQ File :01/81/050/00294/AM17/	RLA File :32/21/040/00182/AM14/	Lic.No/Date:3210072953 07.02.2014	Defer Date: 15.11.2016
Decision : The application for the above AA has been referred to DeitY for comments. NC decided to await their comments and defer the case. The case stands deferred to 15.11.2016.				

10	Case No.:14/3/81-ALC2/2014	Party Name:TEMPEL PRECISION METAL PRODUCTS INDIA PVT. LTD.,	Meet No/Date:14/81-ALC2/2016 04.10.2016	Status: Deferred
	HQ File :01/81/050/00111/AM15/	RLA File :04/24/040/00272/AM14/	Lic.No/Date:0410156295 17.03.2014	Defer Date: 15.11.2016
Decision : NC decided to ask the firm to submit the information as per DIPP UO No. 12/83/2016-TSW/10 dated 4.10.2016 as under :				

1. Information in respect of Sl. No. 3, 4, 5, 11 & 11A of Standard Deficiency Format in respect of export items at Sl. No. 7 to 11 & 13 to 18.

The case stands deferred to 15.11.2016.

11	Case No.: 16/6/81-ALC2/2014	Party Name:LS CABLE INDIA PRIVATE LIMITED,	Meet No/Date:14/81-ALC2/2016 04.10.2016	Status: Deferred
	HQ File :01/81/050/00170/AM15/	RLA File :05/23/040/00004/AM15/	Lic.No/Date:0510386026 08.05.2014	Defer Date: 15.11.2016
	Decision : The application for the above AA has been referred to DoT for comments. NC decided to await their comments and defer the case. The case stands deferred to 15.11.2016.			

12	Case No.: 3/9/81-ALC2/2014	Party Name:APAR INDUSTRIES LIMITED	Meet No/Date:14/81-ALC2/2016 04.10.2016	Status: Deferred
	HQ File :01/81/050/00257/AM15/	RLA File :34/24/040/00095/AM15/	Lic.No/Date:3410040390 23.07.2014	Defer Date: 15.11.2016
	Decision : NC observed that hard copy of the application of above AA not received from the RA, Vadodara inspite of repeated reminders dated 17.8.2015, 16.10.2015, 13.11.2015 and 22.12.2015. NC decided to defer the case and send final reminder to RA, Vadodra and in case no reply is received before the next meeting the case may be closed. The case stands deferred to 15.11.2016.			

13	Case No.: 20/15/81-ALC2/2014	Party Name:SMART CARD IT SOLUTIONS LTD.	Meet No/Date:14/81-ALC2/2016 04.10.2016	Status: Deferred
	HQ File :01/81/050/00477/AM15/	RLA File :31/83/040/00160/AM15/	Lic.No/Date:3110064957 09.10.2014	Defer Date: 15.11.2016
	Decision: The Comments offered by DeitY vide UO No. 17(21)/2015-IPHW dated 10.02.2016 were discussed by the Norms Committee. NC observed that there is no punching loss as the same size of cards are being imported and exported. The wastage account much on higher side and the Deptt. of IT may have a relook at the recommendation in this case. The case stands deferred to 15.11.2016.			

14	Case No.: 45/15/81-ALC2/2014	Party Name:SHREE-JI POWERLINES	Meet No/Date:14/81-ALC2/2016 04.10.2016	Status: Deferred
	HQ File :01/81/050/00502/AM15/	RLA File :03/95/040/00608/AM15/	Lic.No/Date:0310790374 20.10.2014	Defer Date: 15.11.2016
	Decision : DHI deficiency letter sent to company on 28.06.2016 seeking certain information. No reply received from the company till date. NC decided to send a reminder to company and defer the case. The case stands deferred to 15.11.2016.			

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15	Case No.: 12/18/81-ALC2/2014	Party Name: ZENITH PRECISION PVT LTD .,	Meet No/Date: 14/81-ALC2/2016 04.10.2016	Status: Deferred
	HQ File :01/81/050/00631/AM15/	RLA File :07/24/040/00347/AM15/	Lic.No/Date: 0710107288 24.12.2014	Defer Date: 15.11.2016
	Decision : NC observed that the reply of the company has been sent to MSME for comments. NC decided to await their comments and defer the case. The case stands deferred to 15.11.2016.			

16	Case No.: 68/14/81-ALC2/2016	Party Name: STI-SANOH INDIA LTD.	Meet No/Date: 14/81-ALC2/2016 04.10.2016	Status: Deferred
	HQ File :01/81/050/00319/AM17/	RLA File :56/24/040/00021/AM15/	Lic.No/Date: 5610004516 12.01.2015	Defer Date: 15.11.2016
	Decision : NC observed that hard copy of the application not received from the RA concerned. NC decided to request RA, Indore to send to two sets of application alongwith relevant documents for consideration of the case. The case stands deferred to 15.11.2016.			

17	Case No.: 70/14/81-ALC2/2016	Party Name: SWIFTMET WIRE & RESIN PVT. LTD	Meet No/Date: 14/81-ALC2/2016 04.10.2016	Closed
	HQ File :01/81/050/00321/AM17/	RLA File :05/24/040/00346/AM15/	Lic.No/Date: 0510392804 13.01.2015	
	Decision : The Committee noted that CLA, Delhi vide letter No. No. 05/23/40/346/AM15/ZALC-I/ CLA dated 14.01.2015 has informed that the above mentioned AA has been issued on repeat basis. Based on CLA's Information, NC decided to close the case. RA may take suitable consequential action accordingly.			

18	Case No.: 55/18/81-ALC2/2014	Party Name: VINDHYA TELELINKS LTD.,	Meet No/Date: 14/81-ALC2/2016 04.10.2016	Status: Deferred
	HQ File :01/81/050/00674/AM15/	RLA File :11/24/040/00004/AM15/	Lic.No/Date: 1110028126 19.01.2015	Defer Date: 15.11.2016
	Decision : The application for the above AA has been referred to DOT for comments. NC decided to await their comments and defer the case. The case stands deferred to 15.11.2016.			

19	Case No.: 56/18/81-ALC2/2014	Party Name: JST STESALIT TRANSFORMERS PVT.LTD.,	Meet No/Date: 14/81-ALC2/2016 04.10.2016	Status: Deferred
	HQ File :01/81/050/00675/AM15/	RLA File :22/24/040/00088/AM15/	Lic.No/Date: 2210015181 30.01.2015	Defer Date: 15.11.2016
	Decision : NC observed that DHI deficiency letter has been sent to company on 28.07.2016. NC decided to wait for the reply of the company and defer the case. The case stands deferred to 15.11.2016.			

20	Case No.: 2/8/81-ALC2/2016	Party Name:ABB INDIA LIMITED	Meet No/Date:14/81-ALC2/2016 04.10.2016	Status: Deferred
	HQ File :01/81/050/00166/AM17/	RLA File :07/21/040/01099/AM15/	Lic.No/Date:0710107777 10.03.2015	Defer Date: 15.11.2016
Decision : The application for the above AA has been referred to DeitY for comments. NC decided to await their comments and defer the case. The case stands deferred to 15.11.2016.				

21	Case No.: 5/24/81-ALC2/2015	Party Name:PHOENIX INDUSTRIES PVT. LTD	Meet No/Date:14/81-ALC2/2016 04.10.2016	Status: Deferred
	HQ File :01/81/050/00507/AM16/	RLA File :03/95/040/01051/AM15/	Lic.No/Date:0310795328 15.04.2015	Defer Date: 15.11.2016
Decision : The application for the above AA has been referred to MSME for comments. NC decided to await their comments and defer the case. The case stands deferred to 15.11.2016.				

22	Case No.: 1/3/81-ALC2/2015	Party Name:HARSHINI EPC PVT LTD	Meet No/Date:14/81-ALC2/2016 04.10.2016	Status: Deferred
	HQ File :01/81/050/00074/AM16/	RLA File :09/24/040/00535/AM15/	Lic.No/Date:0910061983 06.05.2015	Defer Date: 15.11.2016
Decision : The application for the above AA has been referred to DHI for comments. NC decided to await their comments and defer the case. The case stands deferred to 15.11.2016.				

23	Case No.: 25/9/81-ALC2/2015	Party Name:TOSHIBA TRANSMISSION & DISTRIBUTION SYSTEMS	Meet No/Date:14/81-ALC2/2016 04.10.2016	Status: Deferred
	HQ File :01/81/050/00214/AM16/	RLA File :09/24/040/00110/AM16/	Lic.No/Date:0910062214 18.06.2015	Defer Date: 15.11.2016
Decision : The application for the above AA has been referred to DHI for comments. NC decided to await their comments and defer the case. The case stands deferred to 15.11.2016.				

24	Case No.: 32/14/81-ALC2/2016	Party Name:JAY BHAWANI METAL INDUSTRIES	Meet No/Date:14/81-ALC2/2016 04.10.2016	Status: Deferred
	HQ File :01/81/050/00283/AM17/	RLA File :03/94/040/00377/AM16/	Lic.No/Date:0310798078 11.08.2015	Defer Date: 15.11.2016
Decision : The application for the above AA has been referred to DIPP for comments. DIPP Representative present in the meeting informed that copy of the application not received by them. NC decided to forward the copy of the application to DIPP for comments and defer the case.				

The case stands deferred to 15.11.2016.

25	Case No.:1/21/81-ALC2/2015	Party Name:TRANSFORMERS & RECTIFIERS (INDIA) LTD	Meet No/Date:14/81-ALC2/2016 04.10.2016	Status: Deferred
	HQ File :01/81/050/00404/AM16/	RLA File :08/24/040/00138/AM16/	Lic.No/Date:0810135865 17.08.2015	Defer Date: 15.11.2016
Decision : NC observed that DHI deficiency letter sent to firm on 28.6.2016 followed with reminder dated 08.08.2016. NC decided to await their reply and defer the case. The case stands deferred to 15.11.2016.				

26	Case No.:33/14/81-ALC2/2016	Party Name:JAY BHAWANI METAL INDUSTRIES	Meet No/Date:14/81-ALC2/2016 04.10.2016	Status: Deferred
	HQ File :01/81/050/00284/AM17/	RLA File :03/94/040/00634/AM16/	Lic.No/Date:0310800212 10.11.2015	Defer Date: 15.11.2016
Decision : NC observed that application for the above AA has been referred to DIPP for comments. NC decided to await their comments and defer the case. The case stands deferred to 15.11.2016.				

27	Case No.:72/14/81-ALC2/2016	Party Name:TTP TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:14/81-ALC2/2016 04.10.2016	Status: Deferred
	HQ File :01/81/050/00323/AM17/	RLA File :07/24/040/00237/AM16/	Lic.No/Date:0710109092 26.11.2015	Defer Date: 15.11.2016
Decision : The application for the above AA has been referred to DHI for comments. NC decided to await their comments and defer the case. The case stands deferred to 15.11.2016.				

28	Case No.:9/21/81-ALC2/2015	Party Name:JAYBEE LAMINATIONS PVT LTD	Meet No/Date:14/81-ALC2/2016 04.10.2016	Status: Deferred
	HQ File :01/81/050/00412/AM16/	RLA File :05/23/040/00363/AM16/	Lic.No/Date:0510396451 27.11.2015	Defer Date: 15.11.2016
Decision : The application for the above AA has been referred to DHI for comments. NC decided to await their comments and defer the case. The case stands deferred to 15.11.2016.				

29	Case No.:33/24/81-ALC2/2015	Party Name:PHOENIX FOILS PVT. LTD.	Meet No/Date:14/81-ALC2/2016 04.10.2016	Approved
	HQ File :01/81/050/00535/AM16/	RLA File :03/95/040/00470/AM16/	Lic.No/Date:0310800978 14.12.2015	
Decision : NC decided to ratify the norms for the above AA as per comments of MOS vide UO No. 2(2)/2015-TW-Vol-II dated 03.10.2016 (copy enclosed).				

RA may suitable consequential action accordingly.

30	Case No.:17/24/81-ALC2/2015	Party Name:ANGLO STEEL PVT LTD,	Meet No/Date:14/81-ALC2/2016 04.10.2016	Status: Deferred
	HQ File :01/81/050/00519/AM16/	RLA File :03/94/040/00734/AM16/	Lic.No/Date:0310801043 15.12.2015	Defer Date: 15.11.2016
	Decision : NC observed that the reply of the company has been sent to MSME for comments. NC decided to await their comments and defer the case. The case stands deferred to 15.11.2016.			

31	Case No.:18/24/81-ALC2/2015	Party Name:ANGLO STEEL PVT LTD,	Meet No/Date:14/81-ALC2/2016 04.10.2016	Status: Deferred
	HQ File :01/81/050/00520/AM16/	RLA File :03/94/040/00735/AM16/	Lic.No/Date:0310801045 15.12.2015	Defer Date: 15.11.2016
	Decision : NC observed that the reply of the company has been sent to MSME for comments. NC decided to await their comments and defer the case. The case stands deferred to 15.11.2016.			

32	Case No.:16/24/81-ALC2/2015	Party Name:ANGLO STEEL PVT LTD,	Meet No/Date:14/81-ALC2/2016 04.10.2016	Status: Deferred
	HQ File :01/81/050/00518/AM16/	RLA File :03/94/040/00731/AM16/	Lic.No/Date:0310801123 16.12.2015	Defer Date: 15.11.2016
	Decision : NC observed that the reply of the company has been sent to MSME for comments. NC decided to await their comments and defer the case. The case stands deferred to 15.11.2016.			

33	Case No.:19/24/81-ALC2/2015	Party Name:ANGLO STEEL PVT LTD,	Meet No/Date:14/81-ALC2/2016 04.10.2016	Status: Deferred
	HQ File :01/81/050/00521/AM16/	RLA File :03/94/040/00733/AM16/	Lic.No/Date:0310801126 16.12.2015	Defer Date: 15.11.2016
	Decision : NC observed that the reply of the company has been sent to MSME for comments. NC decided to await their comments and defer the case. The case stands deferred to 15.11.2016.			

34	Case No.:20/24/81-ALC2/2015	Party Name:ANGLO STEEL PVT LTD,	Meet No/Date:14/81-ALC2/2016 04.10.2016	Status: Deferred
	HQ File :01/81/050/00522/AM16/	RLA File :03/94/040/00732/AM16/	Lic.No/Date:0310801122 16.12.2015	Defer Date: 15.11.2016
	Decision : NC observed that the reply of the company has been sent to MSME for comments. NC decided to await their comments and defer the case.			

The case stands deferred to 15.11.2016.

35	Case No.:29/2/81-ALC2/2016	Party Name:VIKARSH STAMPINGS INDIA PVT. LTD.	Meet No/Date:14/81-ALC2/2016 04.10.2016	Status: Deferred
	HQ File :01/81/050/00029/AM17/	RLA File :31/83/040/00125/AM16/	Lic.No/Date:3110065796 16.12.2015	Defer Date: 15.11.2016
Decision :NC observed that application for the above AA was referred to DHI for comments. NC decided to await their comments and defer the case.				
The case stands deferred to 15.11.2016.				

36	Case No.:25/24/81-ALC2/2015	Party Name:FCI OEN CONNECTORS LIMITED	Meet No/Date:14/81-ALC2/2016 04.10.2016	Status: Deferred
	HQ File :01/81/050/00527/AM16/	RLA File :10/24/040/00081/AM16/	Lic.No/Date:1010059345 17.12.2015	Defer Date: 15.11.2016
Decision : NC observed that the reply of the company has been sent to DeitY for comments. NC decided to await their comments and defer the case.				
The case stands deferred to 15.11.2016.				

37	Case No.:28/24/81-ALC2/2015	Party Name:FCI OEN CONNECTORS LIMITED	Meet No/Date:14/81-ALC2/2016 04.10.2016	Status: Deferred
	HQ File :01/81/050/00530/AM16/	RLA File :10/24/040/00083/AM16/	Lic.No/Date:1010059344 17.12.2015	Defer Date: 15.11.2016
Decision : NC observed that the reply of the company has been sent to DeitY for comments. NC decided to await their comments and defer the case.				
The case stands deferred to 15.11.2016.				

38	Case No.:29/24/81-ALC2/2015	Party Name:FCI OEN CONNECTORS LIMITED	Meet No/Date:14/81-ALC2/2016 04.10.2016	Status: Deferred
	HQ File :01/81/050/00531/AM16/	RLA File :10/24/040/00082/AM16/	Lic.No/Date:1010059346 18.12.2015	Defer Date: 15.11.2016
Decision : NC observed that the reply of the company has been sent to DeitY for comments. NC decided to await their comments and defer the case.				
The case stands deferred to 15.11.2016.				

39	Case No.:22/2/81-ALC2/2016	Party Name:THERMO CABLES LIMITED	Meet No/Date:14/81-ALC2/2016 04.10.2016	Approved
	HQ File :01/81/050/00022/AM17/	RLA File :09/24/040/00390/AM16/	Lic.No/Date:0910063003 21.12.2015	
Decision : NC decided to ratify the norms for the above AA as per DIPP comments vide UO No. 12/83/2016-TSW/39 dated 04/10/2016 as under:				

1. Net weight of export product may be specified as 5352 Kgs.
2. Words "Copper conductor, Voltage rating 600V" may be suffixed with the description of export product.
3. Quantity of import item at Sl. No . 1 may be allowed as applied for i.e. 2044.08 Kgs. inclusive of 0.25 % wastage as claimed by the firm.
4. Quantities of import items at Sl. No. 2 & 3 may be allowed on net to net basis as claimed by the firm.
5. Quantity of import item at Sl. No. 4 may be allowed inclusive of 0.30 % wastage as claimed by the firm.

RA may take suitable consequential action accordingly.

Case No.:23/2/81-ALC2/2016	Party Name:THERMO CABLES LIMITED	Meet No/Date:14/81- ALC2/2016 04.10.2016	Approved
HQ File :01/81/050/00023/AM17/	RLA File :09/24/040/00386/AM16/	Lic.No/Date:0910063004 21.12.2015	

Decision : NC decided to **ratify** the norms for the above AA as per DIPP comments vide UO No. 12/83/2016-TSW/40 dated 04/10/2016 as under:

1. Net weight of export products may be specified as under:

Sl. No.	Net Export Weight (Kgs.)	Sl. No.	Net Export Weight (Kgs.)	Sl. No.	Net Export Weight (Kgs.)	Sl. No.	Net Export Weight (Kgs.)
1	250580	6	6508	11	2590	16	9414
2	31099	7	10142	12	1975	17	20.8
3	1557	8	20183	13	18998		
4	7699	9	19605	14	4324		
5	2755	10	648	15	3179		

2. Words "Aluminium conductor, Voltage rating 1100V" may be suffixed with the description of export products at Sl. No. 1 & 3 to 8.
3. Words "Copper conductor, Voltage rating 1100V" may be suffixed with the description of export products at Sl. No. 2 & 9 to 15.
4. Words "Copper conductor, Voltage rating 225V" may be suffixed with the description of export products at Sl. No. 16 & 17.
5. Quantities of import items at Sl. No 1, 5, 7, 9, 11, 13 & 15 viz. Aluminium 9.5 mm Rod (EC Grade) may be allowed as applied for, for export items at Sl. No. 1 & 3 to 8 respectively taking clue from Engineering Table-5.
6. Quantities of import items at Sl. No 3, 17, 19, 21, 23, 25, 27 & 29 viz. Continuous Cast Copper Rod 8mm (Electrolytic Grade) may be allowed as applied for, for export items at Sl. No. 2 & 9 to 15 respectively taking clue from Engineering Tables-4 & 5.
7. Quantities of import items at Sl. No 2, 12, 14 & 16 viz. PVC Compound may be allowed as applied for, for export items at Sl. No. 1, 6, 7 & 8 respectively taking clue from Engineering Table-5.
8. Quantities of import items at Sl. No 4, 6, 8, 10, 18, 20, 22, 24, 26, 28, 30, 32 & 34 viz. PVC Compound may be allowed on net to net basis , for export items at Sl. No. 2 to 5, & 9 to 17 respectively as claimed by the firm. . Accordingly quantities of import items at Sl. No. 18, 20 & 24 may be restricted to 14670 Kgs., 469.4 Kgs. & 1324 Kgs. respectively.
9. Quantities of import items at Sl. No 31 & 33 viz. Continuous Cast Copper Rod 8mm (Electrolytic Grade) may be allowed inclusive of 0.25 % wastage as claimed by the firm

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for export items at Sl. No. 16 & 17.

RA may take suitable consequential action accordingly.

41	Case No.: 7/24/81-ALC2/2015	Party Name:PHOENIX FOILS PVT. LTD.	Meet No/Date:14/81-ALC2/2016 04.10.2016	Approved
	HQ File :01/81/050/00509/AM16/	RLA File :03/95/040/00648/AM16/	Lic.No/Date:0310801276 22.12.2015	
Decision : NC decided to ratify the norms for the above AA as per MOS comments vide UO No. 2(2)/2015-TW-Vol-II dated 03.10.2016 (copy enclosed).				

42	Case No.: 26/24/81-ALC2/2015	Party Name:FCI OEN CONNECTORS LIMITED	Meet No/Date:14/81-ALC2/2016 04.10.2016	Status: Deferred
	HQ File :01/81/050/00528/AM16/	RLA File :10/24/040/00089/AM16/	Lic.No/Date:1010059352 30.12.2015	Defer Date: 15.11.2016
Decision : NC observed that the reply of the company has been sent to DeitY for comments. NC decided to await their comments and defer the case.				
The case stands deferred to 15.11.2016.				

43	Case No.: 27/24/81-ALC2/2015	Party Name:FCI OEN CONNECTORS LIMITED	Meet No/Date:14/81-ALC2/2016 04.10.2016	Status: Deferred
	HQ File :01/81/050/00529/AM16/	RLA File :10/24/040/00087/AM16/	Lic.No/Date:1010059351 30.12.2015	Defer Date: 15.11.2016
Decision : NC observed that the reply of the company has been sent to DeitY for comments. NC decided to await their comments and defer the case.				
The case stands deferred to 15.11.2016.				

44	Case No.: 23/24/81-ALC2/2015	Party Name:APPLE INTERNATIONAL	Meet No/Date:14/81-ALC2/2016 04.10.2016	Status: Deferred
	HQ File :01/81/050/00525/AM16/	RLA File :03/94/040/00724/AM16/	Lic.No/Date:0310801624 07.01.2016	Defer Date: 15.11.2016
Decision : NC observed that DIPP deficiency letter sent to firm on 28.6.2016 followed with reminder dated 08.08.2016. NC decided to await their reply and defer the case.				
The case stands deferred to 15.11.2016.				

45	Case No.: 26/14/81-ALC2/2016	Party Name:JAY BHAWANI METAL INDUSTRIES	Meet No/Date:14/81-ALC2/2016 04.10.2016	Closed
	HQ File :01/81/050/00277/AM17/	RLA File :03/94/040/00812/AM16/	Lic.No/Date:0310801714 12.01.2016	
Decision : The Committee noted that RA, Mumbai vide letter No. 03/94/40/812/AM16/120 dated 12.01.2016 has informed that the above mentioned AA has been issued on repeat basis. Based on RA's Information, NC decided to close the case.				

RA may take suitable consequential action accordingly.

Case No.: 27/14/81-ALC2/2016	Party Name:JAY BHAWANI METAL INDUSTRIES	Meet No/Date:14/81-ALC2/2016 04.10.2016	Closed
HQ File :01/81/050/00278/AM17/	RLA File :03/94/040/00821/AM16/	Lic.No/Date:0310801715 12.01.2016	
46 Decision : The Committee noted that RA, Mumbai vide letter No. 03/94/40/821/AM16/120 dated 12.01.2016 has informed that the above mentioned AA has been issued on repeat basis. Based on RA's Information, NC decided to close the case.			
RA may take suitable consequential action accordingly.			

Case No.: 2/14/81-ALC2/2016	Party Name:A-I FENCE PRODUCTS CO.PVT.LTD.	Meet No/Date:14/81-ALC2/2016 04.10.2016	Closed
HQ File :01/81/050/00253/AM17/	RLA File :03/94/040/00845/AM16/	Lic.No/Date:0310801889 19.01.2016	
47 Decision : The Committee noted that RA, Mumbai vide letter No. 03/94/40/845/AM16/120 dated 19.01.2016 has informed that the above mentioned AA has been issued on repeat basis. Based on RA's Information, NC decided to close the case.			
RA may take suitable consequential action accordingly.			

Case No.: 45/14/81-ALC2/2016	Party Name:MONTEX GLASS FIBRE IND PVT LTD	Meet No/Date:14/81-ALC2/2016 04.10.2016	Status: Deferred
HQ File :01/81/050/00296/AM17/	RLA File :03/95/040/00788/AM16/	Lic.No/Date:0310801944 21.01.2016	Defer Date: 15.11.2016
48 Decision : NC observed that application for the above AA has been referred to DIPP for comments. NC decided to await their comments and defer the case.			
The case stands deferred to 15.11.2016.			

Case No.: 34/24/81-ALC2/2015	Party Name:TATA PRECISION INDUSTRIES (INDIA) LTD.,	Meet No/Date:14/81-ALC2/2016 04.10.2016	Status: Deferred
HQ File :01/81/050/00536/AM16/	RLA File :56/24/040/00050/AM16/	Lic.No/Date:5610004816 22.01.2016	Defer Date: 15.11.2016
49 Decision : DIPP D/L 28.06.2016 reminder 08.08.2016			

Case No.: 1/14/81-ALC2/2016	Party Name:A-I FENCE PRODUCTS CO.PVT.LTD.	Meet No/Date:14/81-ALC2/2016 04.10.2016	Closed
HQ File :01/81/050/00252/AM17/	RLA File :03/94/040/00867/AM16/	Lic.No/Date:0310802026 25.01.2016	
50 Decision : The Committee noted that RA, Mumbai vide letter No. 03/94/40/867/AM16/119 dated 25.01.2016 has informed that the above mentioned AA has been issued on repeat basis. Based on RA's Information, NC decided to close the case.			
RA may take suitable consequential action accordingly.			

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51	Case No.:41/14/81-ALC2/2016	Party Name:KIRAN UDYOG,	Meet No/Date:14/81-ALC2/2016 04.10.2016	Status: Deferred
	HQ File :01/81/050/00292/AM17/	RLA File :09/24/040/00600/AM16/	Lic.No/Date:0910063175 27.01.2016	Defer Date: 15.11.2016
Decision: NC observed that application for the above AA has been referred to DIPP (Chemical Division) for comments. NC decided to await their comments and defer the case. The case stands deferred to 15.11.2016.				

52	Case No.:15/24/81-ALC2/2015	Party Name:VOITH HYDRO PRIVATE LIMITED	Meet No/Date:14/81-ALC2/2016 04.10.2016	Status: Deferred
	HQ File :01/81/050/00517/AM16/	RLA File :05/24/040/00530/AM16/	Lic.No/Date:0510397430 28.01.2016	Defer Date: 15.11.2016
Decision : NC observed that application for the above AA has been referred to DHI for comments. TA, DHI present in the meeting requested to ask the firm to submit information as per S.No.II of Technical details EN-4 of application form. The case stands deferred to 15.11.2016.				

53	Case No.:21/14/81-ALC2/2016	Party Name:FLASH FORGE PVT LTD	Meet No/Date:14/81-ALC2/2016 04.10.2016	Status: Deferred
	HQ File :01/81/050/00272/AM17/	RLA File :03/94/040/00856/AM16/	Lic.No/Date:0310802152 01.02.2016	Defer Date: 15.11.2016
Decision : NC observed that application for the above AA has been referred to MSME for comments. NC decided to await their comments and defer the case. The case stands deferred to 15.11.2016.				

54	Case No.:51/14/81-ALC2/2016	Party Name:OETIKER INDIA PRIVATE LIMITED	Meet No/Date:14/81-ALC2/2016 04.10.2016	Closed
	HQ File :01/81/050/00302/AM17/	RLA File :03/95/040/00761/AM16/	Lic.No/Date:0310802177 02.02.2016	
Decision : The Committee noted that RA, Mumbai vide letter No. 03/95/40/761/AM16/NO NORMS/227 dated 02.02.2016 has informed that the above mentioned AA has been issued on repeat basis. Based on RA's Information, NC decided to close the case. RA may take suitable consequential action accordingly.				

55	Case No.:28/14/81-ALC2/2016	Party Name:JAY BHAWANI METAL INDUSTRIES	Meet No/Date:14/81-ALC2/2016 04.10.2016	Closed
	HQ File :01/81/050/00279/AM17/	RLA File :03/94/040/00904/AM16/	Lic.No/Date:0310802205 03.02.2016	
Decision : The Committee noted that RA, Mumbai vide letter No. 03/94/40/904/AM16/122				

dated 03.02.2016 has informed that the above mentioned AA has been issued on repeat basis. Based on RA's Information, NC decided to **close** the case.

RA may take suitable consequential action accordingly.

56	Case No.:9/2/81-ALC2/2016	Party Name:ELKAY TELELINKS LTD.	Meet No/Date:14/81- ALC2/2016 04.10.2016	Status: Deferred
	HQ File :01/81/050/00009/AM17/	RLA File :05/23/040/00419/AM16/	Lic.No/Date:0510397504 04.02.2016	Defer Date: 15.11.2016
Decision : NC observed that copy of the condition sheet (AA) with details of import/export item not received from the CLA, Delhi. NC decided to send a reminder and defer the case. The case stands deferred to 15.11.2016.				

57	Case No.:64/14/81- ALC2/2016	Party Name:REXNORD ELECTRONICS & CONTROLS LTD.	Meet No/Date:14/81-ALC2/2016 04.10.2016	Closed
	HQ File :01/81/050/00315/AM17/	RLA File :03/95/040/00680/AM16/	Lic.No/Date:0310802267 05.02.2016	
Decision : The Committee noted that RA, Mumbai vide letter No. 03/95/40/680/AM16/No NormsII/227 dated 05.02.2016 has informed that the above mentioned AA has been issued on repeat basis. Based on RA's Information, NC decided to close the case. RA may take suitable consequential action accordingly.				

58	Case No.:27/2/81- ALC2/2016	Party Name:U.K.B. ELECTRONICS PVT.LTD.	Meet No/Date:14/81- ALC2/2016 04.10.2016	Status: Deferred
	HQ File :01/81/050/00027/AM17/	RLA File :05/24/040/00518/AM16/	Lic.No/Date:0510397529 08.02.2016	Defer Date: 15.11.2016
Decision : NC observed that DIPP deficiency letter has been sent to firm on 02.08.2016. NC decided to send a reminder to firm and defer the case. The case stands deferred to 15.11.2016.				

59	Case No.:28/2/81- ALC2/2016	Party Name:VEM TECHNOLOGIES PVT LTD.	Meet No/Date:14/81- ALC2/2016 04.10.2016	Status: Deferred
	HQ File :01/81/050/00028/AM17/	RLA File :09/71/040/00168/AM16/	Lic.No/Date:0910063235 10.02.2016	Defer Date: 15.11.2016
Decision : NC observed that application for the above AA has been referred to MOD for comments. NC decided to await their comments and defer the case. The case stands deferred to 15.11.2016.				

60	Case No.:53/14/81-ALC2/2016	Party Name:PHOENIX FOILS PVT. LTD.	Meet No/Date:14/81- ALC2/2016	Status: Deferred
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		04.10.2016	
HQ File :01/81/050/00304/AM17/	RLA File :03/95/040/00739/AM16/	Lic.No/Date:0310802445 10.02.2016	Defer Date: 15.11.2016
Decision : NC observed the reply of the firm has been referred to MOS for comments. NC decided to await their comments and defer the case.			
The case stands deferred to 15.11.2016.			

Case No.: 67/14/81-ALC2/2016	Party Name:STAIN LAY INDIA PVT. LTD.	Meet No/Date:14/81- ALC2/2016 04.10.2016	Approved
HQ File :01/81/050/00318/AM17/	RLA File :05/24/040/00561/AM16/	Lic.No/Date:0510397592 12.02.2016	
Decision : NC decided to ratify the norms for the above AA as per DIPP comments vide UO No. 12/83/2016-TSW/61 dated 04/10/2016 as under:			
1. Export item to contain 1000000 Kgs. of Non-Magnetic Stainless Steel Circles Grade 201. 2. Words "of relevant grade and thickness" may be suffixed with the description of import item and quantity of import item may be allowed as applied for i.e. 1100000 Kgs. as 1.10 Kgs./Kg. content in the export products.			
RA may take suitable consequential action accordingly.			

Case No.: 10/2/81-ALC2/2016	Party Name:FCI OEN CONNECTORS LIMITED	Meet No/Date:14/81- ALC2/2016 04.10.2016	Status: Deferred
HQ File :01/81/050/00010/AM17/	RLA File :10/24/040/00106/AM16/	Lic.No/Date:1010059409 16.02.2016	Defer Date: 15.11.2016
Decision : NC observed that application for the above AA has been referred to DeitY for comments. NC decided to await their comments and defer the case.			
The case stands deferred to 15.11.2016.			

Case No.: 11/2/81-ALC2/2016	Party Name:FCI OEN CONNECTORS LIMITED	Meet No/Date:14/81- ALC2/2016 04.10.2016	Status: Deferred
HQ File :01/81/050/00011/AM17/	RLA File :10/24/040/00107/AM16/	Lic.No/Date:1010059410 16.02.2016	Defer Date: 15.11.2016
Decision : NC observed that application for the above AA has been referred to DeitY for comments. NC decided to await their comments and defer the case.			
The case stands deferred to 15.11.2016.			

Case No.: 37/14/81-ALC2/2016	Party Name:KARTIKEYA INDUSTRIES PVT LTD	Meet No/Date:14/81- ALC2/2016 04.10.2016	Status: Deferred
HQ File :01/81/050/00288/AM17/	RLA File :09/24/040/00629/AM16/	Lic.No/Date:0910063284 17.02.2016	Defer Date: 15.11.2016
Decision : NC observed that application for the above AA has been referred to DIPP for comments. NC decided to await their comments and defer the case.			

The case stands deferred to 15.11.2016.

65	Case No.:12/5/81-ALC2/2016	Party Name:ANJANI TECHNOPLAST LTD.	Meet No/Date:14/81-ALC2/2016 04.10.2016	Status: Deferred
	HQ File :01/81/050/00045/AM17/	RLA File :05/23/040/00484/AM16/	Lic.No/Date:0510397635 18.02.2016	Defer Date: 15.11.2016
	Decision : NC observed that comments offered by MSME needs further examination /clarification. Accordingly, NC decided to defer the case. The case stands deferred to 15.11.2016.			

66	Case No.:6/2/81-ALC2/2016	Party Name:DYNAMIC CABLES PVT. LTD.	Meet No/Date:14/81-ALC2/2016 04.10.2016	Status: Deferred
	HQ File :01/81/050/00006/AM17/	RLA File :13/24/040/00044/AM16/	Lic.No/Date:1310048136 24.02.2016	Defer Date: 15.11.2016
	Decision : NC observed that copy of the application received and same is being forwarded to DIPP for comments. The case stands deferred to 15.11.2016.			

67	Case No.:7/2/81-ALC2/2016	Party Name:DYNAMIC CABLES PVT. LTD.	Meet No/Date:14/81-ALC2/2016 04.10.2016	Status: Deferred
	HQ File :01/81/050/00007/AM17/	RLA File :13/24/040/00039/AM16/	Lic.No/Date:1310048137 24.02.2016	Defer Date: 15.11.2016
	Decision : NC observed that copy of the application received and same is being forwarded to DIPP for comments. The case stands deferred to 15.11.2016.			

68	Case No.:73/14/81-ALC2/2016	Party Name:TTP TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:14/81-ALC2/2016 04.10.2016	Status: Deferred
	HQ File :01/81/050/00324/AM17/	RLA File :07/24/040/00378/AM16/	Lic.No/Date:0710109437 24.02.2016	Defer Date: 15.11.2016
	Decision : NC observed that application for the above AA has been referred to DHI for comments. NC decided to await their comments and defer the case. The case stands deferred to 15.11.2016.			

69	Case No.:1/5/81-ALC2/2016	Party Name:COPRAL INSULATED CONDUCTORS PVT LTD	Meet No/Date:14/81-ALC2/2016 04.10.2016	Status: Deferred
	HQ File :01/81/050/00034/AM17/	RLA File :04/24/040/00197/AM16/	Lic.No/Date:0410161655 25.02.2016	Defer Date: 15.11.2016
	Decision : NC observed that the reply of the firm has been received and being referred to DIPP for comments.			

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The case stands deferred to 15.11.2016.

70	Case No.:14/5/81-ALC2/2016	Party Name:B.C. POWER CONTROLS LIMITED	Meet No/Date:14/81-ALC2/2016 04.10.2016	Status: Deferred
	HQ File :01/81/050/00047/AM17/	RLA File :05/23/040/00497/AM16/	Lic.No/Date:0510397714 25.02.2016	Defer Date: 15.11.2016
	Decision : NC observed that application for the above AA is being referred to DIPP for comments. The case stands deferred to 15.11.2016.			

71	Case No.:19/5/81-ALC2/2016	Party Name:KEI INDUSTRIES LIMITED	Meet No/Date:14/81-ALC2/2016 04.10.2016	Status: Deferred
	HQ File :01/81/050/00052/AM17/	RLA File :05/23/040/00413/AM16/	Lic.No/Date:0510397728 26.02.2016	Defer Date: 15.11.2016
	Decision : NC decided to ratify the norms for the above AA as per DIPP comments vide UO No. 12/83/2016-TSW/71 dated 04/10/2016 as under:			

1. Net weight of export products may be specified as under:

Sl. No.	Net Export Weight (Kgs./Km)	Sl. No.	Net Export Weight (Kgs./Km)	Sl. No.	Net Export Weight (Kgs./Km)	Sl. No.	Net Export Weight (Kgs./Km)
1	10543	30	113.5	59	3457.6	88	345.2
2	15492.5	31	262.1	60	647.8	89	611.3
3	1248.9	32	711.3	61	1060.4	90	298.7
4	1344.8	33	1183.7	62	394.4	91	403.8
5	1518.4	34	2367.5	63	191.5	92	1410.5
6	1923.6	35	22.4	64	278.3		
7	2325.4	36	34.7	65	743.2		
8	2166.1	37	51.3	66	325.6		
9	2659.8	38	22.4	67	325.6		
10	4016.3	39	34.8	68	1239.5		
11	4905.8	40	51.3	69	886.9		
12	7151.5	41	73.9	70	1203.2		
13	3257.5	42	123.4	71	2218.4		
14	3214.7	43	183.5	72	5744.3		
15	3893.7	44	391.9	73	11022.2		
16	5035.6	45	1032.1	74	16615.9		
17	17759.4	46	425.2	75	1257.1		
18	1396.8	47	757.3	76	6911.8		
19	1835.5	48	897.2	77	12915.9		
20	2082.7	49	980.7	78	24293.5		
21	2178.7	50	1161	79	5968.6		
22	367.2	51	2015.8	80	11067.5		
23	720.3	52	2508.1	81	20693.2		
24	289.8	53	7655.5	82	2478.7		
25	359.8	54	10759.2	83	9717.2		

26	1057.3	55	13835	84	18647.4		
27	1281.5	56	4331	85	1793.4		
28	2434.4	57	6648.8	86	785.2		
29	2941.51	58	8397.6	87	1295.8		

2. Quantities of import item at Sl. No 1 viz. Copper Wire Rod/CC Rod(EC Grade)/ Copper Cathode (99.99% purity) (Electrolytic grade)may be allowed as under:
 - a) For Export products mentioned at Sl. No. 1 , 2, 26 to 28, 59 to 69 & 76 to 89, as 1.01 Kgs./kg content in the Export products
 - b) For Export products mentioned at Sl. No. 3 to 9, 13 to 16, 29, 35 to 52, 56 to 58, 75, 90 & 91, as per Engineering Table 5.
 - c) For Export products mentioned at Sl. No. 10, 11, 12 & 17 as 1294.4 Kgs./Km, 1756.7 Kgs./Km., 2773.7 Kgs./Km. & 8875.8 Kgs./Km., respectively taking clue from Engineering Table 5.
 - d) For Export products mentioned at Sl. No. 18 to 22, as applied for i.e. 113.35 Kgs./Km., 181.36 Kgs./Km., 226.7 Kgs./Km., 272.03 Kgs./Km. & 68.01 Kgs./Km. respectively , taking clue from Engineering Table 4.
 - e) For Export products mentioned at Sl. No. 23, 24 & 25, as applied for i.e. 181.36 Kgs./Km., 108.81 Kgs./Km. & 108.81 Kgs./Km. respectively, taking clue from Engineering Table 5.
 - f) For Export products mentioned at Sl. No. 30 to 34, as applied for i.e. 91.11 Kgs./Km., 223.23 Kgs./Km., 640.54 Kgs./Km., 1081.97 Kgs./Km. & 2172.84 Kgs./Km. respectively , taking clue from Engineering Table 5.
 - g) For Export products mentioned at Sl. No. 53, 54 & 55 as 4529.4 Kgs./Km, 6841.8 Kgs./Km & 8875.88 Kgs./Km., respectively taking clue from Engineering Table 5.
 - h) For Export products mentioned at Sl. No. 70 to 74, as per Engineering Table 4.
 - i) For Export products mentioned at Sl. No. 92 as 485.4 Kgs./Km taking clue from Engineering Table 4.
3. Quantities of import item at Sl. No 2 viz. XLPE Compound of relevant grade may be allowed as 1.05 Kgs./kg content in the export products at Sl. No. 1 to 24, 26 to 29 & 56 to 92.
4. Quantities of import item at Sl. No 3 viz. PVC Resin may be allowed as 1.05 Kgs./kg content in the export products at Sl. No. 1 to 55, 59 to 71 & 86 to 92.
5. Quantities of import item at Sl. No 4 viz. Relevant Plasticizers may be allowed as 1.05 Kgs./kg content in the export products at Sl. No. 1 to 55, 59 to 71 & 86 to 92.
6. Quantities of import item at Sl. No. 5 i.e. Galvanised Steel Wire/GI Wire may be allowed as 1.01 kgs/kg content in the Export products at Sl. No. 1 to 23, 27 to 29 & 46 to 92 as claimed by the firm.
7. Quantities of import item at Sl. No. 6 viz. Glass Mica Tape may be allowed as 1.01 Kgs./kg content in the export products at Sl. No. 26 to 29, 56 to 58 & 72 to 85.
8. Import item at Sl. No. 7 viz. wooden drums may be allowed as per packing policy.
9. Quantities of import item at Sl. No 8 viz. LSZH may be allowed as 1.05 Kgs./kg content in the export products at Sl. No. 56 to 58 & 72 to 85.

RA may take suitable consequential accordingly.

Case No.:3/2/81-ALC2/2016	Party Name:ALSTOM INDIA LIMITED,	Meet No/Date:14/81-ALC2/2016 04.10.2016	Status: Deferred
72 HQ File :01/81/050/00003/AM17/	RLA File :05/23/040/00466/AM16/	Lic.No/Date:0510397779 01.03.2016	Defer Date: 15.11.2016

Decision : NC observed that application for the above AA has been referred to DHI for comments. NC decided to await their comments and defer the case.

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 Director General
 Directorate General of Foreign Trade
 New Delhi

The case stands deferred to 15.11.2016.

73	Case No.:31/2/81-ALC2/2016	Party Name:PREMIER INDUSTRIAL CORPORATION LIMITED	Meet No/Date:14/81-ALC2/2016 04.10.2016	Status: Deferred
	HQ File :01/81/050/00031/AM17/	RLA File :03/95/040/00740/AM16/	Lic.No/Date:0310802976 02.03.2016	Defer Date: 15.11.2016
Decision : NC observed that the reply of the company has been referred to MSME for comments. NC decided to await their comments and defer the case.				
The case stands deferred to 15.11.2016.				

74	Case No.:31/5/81-ALC2/2016	Party Name:KIRPEKAR ENGG. PVT.LTD.,	Meet No/Date:14/81-ALC2/2016 04.10.2016	Status: Deferred
	HQ File :01/81/050/00064/AM17/	RLA File :31/83/040/00175/AM16/	Lic.No/Date:3110066035 08.03.2016	Defer Date: 15.11.2016
Decision : NC observed that application for the above AA has been referred to DHI for comments. NC decided to await their comments and defer the case.				
The case stands deferred to 15.11.2016.				

75	Case No.:18/5/81-ALC2/2016	Party Name:JINDAL SAW LIMITED	Meet No/Date:14/81-ALC2/2016 04.10.2016	Approved
	HQ File :01/81/050/00051/AM17/	RLA File :05/23/040/00508/AM16/	Lic.No/Date:0510397868 09.03.2016	
Decision : NC decided to ratify the norms for the above AA as per DIPP comments vide UO No. 12/83/2016-TSW/75 dated 04/10/2016 as under:				
1. Net weight of export items at Sl. No. 1, 2 & 3 may be specified as 603.2 MT, 35342.7 MT & 17345.7 MT respectively. 2. Words “ Externally Coated with 3LPE” given in the description of export items at Sl. No. 1, 2 & 3 may be replaced with words “ Externally Coated with 3.5 mm 3LPE” 3. Import item at Sl. No. 1 shall be of thickness 9.53 mm & relevant grade as contained in the export item at Sl. No. 1. 4. Quantity of import item at Sl. No. 1 may be allowed as 601.403 MT as 1.05 Kgs./Kg. content in the export item at Sl. No. 1 as per SION C-1292. 5. Word “ Electrode” may be deleted from the description of import item at Sl. No 2 and quantity of import item at Sl. No. 2 may be allowed as applied for i.e 2.370 MT taking clue from SION C-1292. 6. Quantity of import item at Sl. No 3 viz. Relevant Welding Flux may be allowed as 3.015 MT taking clue from SION C-593. 7. Quantities of import items at Sl. No 4, 5 & 6 may be allowed as applied for taking clue from SIONs C-593 & C-1292. 8. Quantity of import item at Sl. No. 7 viz. Relevant Epoxy Powder may be allowed as 0.923 MT as per SION C-1292. 9. Quantity of import item at Sl. No. 8 viz. Relevant Adhesive may be allowed as applied for i.e. 1.886 MT taking clue from SION C-1292. 10. Quantity of import item at Sl. No. 9 viz. Relevant Polyethylene may be allowed as applied for i.e. 29.832 MT taking clue from SION C-1292. 11. Import item at Sl. No. 10 shall be of thickness 14.27 mm & relevant grade as contained in the export item at Sl. No. 2.				

12. Quantity of import item at Sl. No. 10 may be allowed as 35767.2 MT as 1.05 Kgs./Kg. content in the export item at Sl. No. 2 as per SION C-1292.
13. Word " Electrode" may be deleted from the description of import item at Sl. No 11 and quantity of import item at Sl. No. 11 may be allowed as applied for i.e 141.04 MT taking clue from SION C-1292.
14. Quantity of import item at Sl. No 12 viz. Relevant Welding Flux may be allowed as 176.713 MT taking clue from SION C-593.
15. Quantities of import items at Sl. No 13, 14 & 15 may be allowed as applied for taking clue from SIONs C-593 & C-1292.
16. Quantity of import item at Sl. No. 16 viz. Relevant Epoxy Powder may be allowed as 37.162 MT as per SION C-1292.
17. Quantity of import item at Sl. No. 17 viz. Relevant Adhesive may be allowed as applied for i.e. 76.92 MT taking clue from SION C-1292.
18. Quantity of import item at Sl. No. 18 viz. Relevant Polyethylene may be allowed as applied for i.e. 1202.63 MT taking clue from SION C-1292.
19. Import item at Sl. No. 19 shall be of thickness 14.27 mm & relevant grade as contained in the export item at Sl. No. 3.
20. Quantity of import item at Sl. No. 19 may be allowed as 17554.7 MT as 1.05 Kgs./Kg. content in the export item at Sl. No. 3 as per SION C-1292.
21. Word " Electrode" may be deleted from the description of import item at Sl. No 20 and quantity of import item at Sl. No. 20 may be allowed as applied for i.e. 69.225 MT taking clue from SION C-1292.
22. Quantity of import item at Sl. No 21 viz. Relevant Welding Flux may be allowed as 86.728 MT taking clue from SION C-593.
23. Quantities of import items at Sl. No 22, 23 & 24 may be allowed as applied for taking clue from SIONs C-593 & C-1292.
24. Quantity of import item at Sl. No. 25 viz. Relevant Epoxy Powder may be allowed as 18.239 MT as per SION C-1292.
25. Quantity of import item at Sl. No. 26 viz. Relevant Adhesive may be allowed as applied for i.e. 37.26 MT taking clue from SION C-1292.
26. Quantity of import item at Sl. No. 27 viz. Relevant Polyethylene may be allowed as applied for i.e. 590.27 MT taking clue from SION C-1292.

RA may take suitable consequential action accordingly.

76	Case No.:16/14/81-ALC2/2016	Party Name:CODINA METALIC PRIVATE LIMITED	Meet No/Date:14/81-ALC2/2016 04.10.2016	Status: Deferred
	HQ File :01/81/050/00267/AM17/	RLA File :04/24/040/00262/AM16/	Lic.No/Date:0410161697 10.03.2016	Defer Date: 15.11.2016
Decision : NC observed that application for the above AA has been referred to DIPP for comments. NC decided to await their comments and defer the case.				
The case stands deferred to 15.11.2016.				

77	Case No.:13/5/81-ALC2/2016	Party Name:AUTOMATION ENGINEERS A.B. PVT.LTD.	Meet No/Date:14/81-ALC2/2016 04.10.2016	Status: Deferred
	HQ File :01/81/050/00046/AM17/	RLA File :05/23/040/00529/AM16/	Lic.No/Date:0510397904 11.03.2016	Defer Date: 15.11.2016
Decision : NC observed that firm has been requested to submit information as per DeitY deficiency letter dated 12.09.2016. NC decided to await reply of the firm and defer the case.				

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The case stands deferred to 15.11.2016.

Case No.: 60/14/81-ALC2/2016	Party Name: PRECISION WIRES INDIA LTD.	Meet No/Date: 14/81-ALC2/2016 04.10.2016	Closed
HQ File :01/81/050/00311/AM17/	RLA File :03/95/040/00951/AM16/	Lic.No/Date:0310803294 14.03.2016	
78 Decision : The Committee noted that RA, Mumbai vide letter No. 03/95/040/00951/AM16/254 dated 15.03.2016 has informed that the above mentioned AA has been issued on repeat basis. Based on RA's Information, NC decided to close the case. RA may take suitable consequential action accordingly.			

Case No.: 8/14/81-ALC2/2016	Party Name: APOLLO INTERNATIONAL LIMITED	Meet No/Date: 14/81-ALC2/2016 04.10.2016	Status: Deferred
HQ File :01/81/050/00259/AM17/	RLA File :05/23/040/00528/AM16/	Lic.No/Date:0510397935 15.03.2016	Defer Date: 15.11.2016
79 Decision : NC observed that only one set of documents for the above AA received from the CLA, Delhi. NC decided to request CLA, Delhi to provide one more set of application alongwith documents for examination of the case. The case stands deferred to 15.11.2016.			

Case No.: 28/5/81-ALC2/2016	Party Name: MANAKSIA ALUMINIUM COMPANY LIMITED	Meet No/Date: 14/81-ALC2/2016 04.10.2016	Status: Deferred
HQ File :01/81/050/00061/AM17/	RLA File :02/24/040/00203/AM16/	Lic.No/Date:0210206549 17.03.2016	Defer Date: 15.11.2016
80 Decision : NC observed that application for the above AA has been referred to MOS for comments. NC decided to await their comments and defer the case. The case stands deferred to 15.11.2016.			

Case No.: 30/5/81-ALC2/2016	Party Name: ELKAY TELELINKS LTD.	Meet No/Date: 14/81-ALC2/2016 04.10.2016	Status: Deferred
HQ File :01/81/050/00063/AM17/	RLA File :05/23/040/00513/AM16/	Lic.No/Date:0510397951 17.03.2016	Defer Date: 15.11.2016
81 Decision : NC observed that DIPP deficiency letter sent to company, however, no reply received. NC decided to send a reminder to firm and defer the case. The case stands deferred to 15.11.2016.			

Case No.: 21/5/81-ALC2/2016	Party Name: SPIRAL EHL ENGINEERING PRIVATE LIMITED	Meet No/Date: 14/81-ALC2/2016 04.10.2016	Status: Deferred
HQ File :01/81/050/00054/AM17/	RLA File :05/24/040/00587/AM16/	Lic.No/Date:0510398000 21.03.2016	Defer Date: 15.11.2016
82 Decision : NC observed that MSME deficiency letter sent dated 12.07.2016 sent to company, however, no reply received. NC decided to send a reminder to firm and defer			

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the case.

The case stands deferred to 15.11.2016.

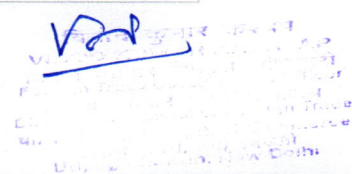
83	Case No.:22/5/81-ALC2/2016	Party Name:SPIRAL EHL ENGINEERING PRIVATE LIMITED	Meet No/Date:14/81-ALC2/2016 04.10.2016	Status: Deferred
	HQ File :01/81/050/00055/AM17/	RLA File :05/24/040/00588/AM16/	Lic.No/Date:0510398001 21.03.2016	Defer Date: 15.11.2016
	Decision : NC observed that MSME deficiency letter sent dated 12.07.2016 sent to company, however, no reply received. NC decided to send a reminder to firm and defer the case. The case stands deferred to 15.11.2016.			

84	Case No.:44/14/81-ALC2/2016	Party Name:MANASH KUMAR PAUL	Meet No/Date:14/81-ALC2/2016 04.10.2016	Status: Deferred
	HQ File :01/81/050/00295/AM17/	RLA File :02/24/040/00209/AM16/	Lic.No/Date:0210206561 21.03.2016	Defer Date: 15.11.2016
	Decision : NC observed that application for the above AA has been referred to DIPP for comments relates to MSME. NC decided to forward the application to MSME for comments and defer the case. The case stands deferred to 15.11.2016.			

85	Case No.:47/14/81-ALC2/2016	Party Name:NATIONAL STEEL AND AGRO INDUSTRIES LTD.,	Meet No/Date:14/81-ALC2/2016 04.10.2016	Status: Deferred
	HQ File :01/81/050/00298/AM17/	RLA File :56/24/040/00058/AM16/	Lic.No/Date:5610004873 29.03.2016	Defer Date: 15.11.2016
	Decision : NC observed that application for the above AA has been referred to MOS for comments. NC decided to await their comments and defer the case. The case stands deferred to 15.11.2016.			

86	Case No.:48/14/81-ALC2/2016	Party Name:NATIONAL STEEL AND AGRO INDUSTRIES LTD.,	Meet No/Date:14/81-ALC2/2016 04.10.2016	Status: Deferred
	HQ File :01/81/050/00299/AM17/	RLA File :56/24/040/00059/AM16/	Lic.No/Date:5610004874 29.03.2016	Defer Date: 15.11.2016
	Decision : NC observed that application for the above AA has been referred to MOS for comments. NC decided to await their comments and defer the case. The case stands deferred to 15.11.2016.			

87	Case No.:7/5/81-ALC2/2016	Party Name:STERA ENGINEERING INDIA PRIVATE LIMITED	Meet No/Date:14/81-ALC2/2016 04.10.2016	Status: Deferred
	HQ File	RLA File	Lic.No/Date:0410161766	Defer Date:



:01/81/050/00040/AM17/	:04/24/040/00273/AM16/	01.04.2016	15.11.2016
Decision : NC observed that reply of the firm received and same is being forwarded to MSME for comments.			
The case stands deferred to 15.11.2016.			

Case No.:33/5/81-ALC2/2016	Party Name:DYNAMIC CABLES PVT. LTD.	Meet No/Date:14/81-ALC2/2016 04.10.2016	Status: Deferred
HQ File :01/81/050/00066/AM17/	RLA File :13/24/040/00056/AM16/	Lic.No/Date:1310048197 05.04.2016	Defer Date: 15.11.2016
88	Decision : NC observed that hard copy of the application not received from the RA concerned. NC decided to request RA, Jaipur to send to sets of application alongwith relevant documents for consideration of the case.		
The case stands deferred to 15.11.2016.			

89	Case No.:19/14/81-ALC2/2016	Party Name:EASTERN COPPER MFG. CO PVT. LTD.,	Meet No/Date:14/81- ALC2/2016 04.10.2016	Status: Deferred
	HQ File :01/81/050/00270/AM17/	RLA File :02/24/040/00211/AM16/	Lic.No/Date:0210206609 13.04.2016	Defer Date: 15.11.2016
	Decision : NC observed that application for the above AA has been referred to DIPP for comments. NC decided to await their comments and defer the case.			
The case stands deferred to 15.11.2016.				

	Case No.: 9/14/81-ALC2/2016	Party Name:ASTA INDIA PRIVATE LIMITED	Meet No/Date:14/81-ALC2/2016 04.10.2016	Status: Deferred
90	HQ File :01/81/050/00260/AM17/	RLA File :34/24/040/00213/AM16/	Lic.No/Date:3410042077 18.04.2016	Defer Date: 15.11.2016
	Decision : NC observed that application for the above AA has been referred to DIPP for comments. NC decided to await their comments and defer the case.			
	The case stands deferred to 15.11.2016.			

Case No.:25/14/81-ALC2/2016	Party Name:H.D. WIRES PVT. LIMITED,	Meet No/Date:14/81-ALC2/2016 04.10.2016	Approved
HQ File :01/81/050/00276/AM17/	RLA File :56/24/040/00052/AM16/	Lic.No/Date:5610004884 18.04.2016	

91 **Decision :** NC decided to **ratify** the norms for the above AA as per DIPP comments vide UO No. 12/83/2016-TSW/91 dated 04/10/2016 as under:

Taking clue from SION C-371, Advance Authorisation may be ratified as under:

1. Word “of relevant grade of steel ” may be suffixed with the description of import item at Sl. No. 1 and its quantity may be allowed as 618.734 MT as 1.04 Kgs./Kg. content in the export product.
2. Quantity of import item at Sl. No. 2 may be allowed as 4.949 MT.

3. Quantity of import item at Sl. No. 3 may be allowed as 3094 Nos.
4. Quantities of import items at Sl. No. 4 & 5 may be allowed as 24.749 MT & 1.856 MT respectively.

RA may take suitable consequential action accordingly.

92	Case No.: 3/5/81-ALC2/2016	Party Name:JAIN METAL ROLLING MILLS,	Meet No/Date:14/81-ALC2/2016 04.10.2016	Status: Deferred
	HQ File :01/81/050/00036/AM17/	RLA File :04/24/040/00008/AM17/	Lic.No/Date:0410161820 19.04.2016	Defer Date: 15.11.2016
Decision :NC observed that reply of the of firm has been referred to MSME for comments. NC decided to await their comments and defer the case. The case stands deferred to 15.11.2016.				

93	Case No.: 69/14/81-ALC2/2016	Party Name:SWIFTMET WIRE & RESIN PVT. LTD	Meet No/Date:14/81-ALC2/2016 04.10.2016	Approved
	HQ File :01/81/050/00320/AM17/	RLA File :05/24/040/00473/AM16/	Lic.No/Date:0510398233 19.04.2016	
Decision : NC decided to ratify the norms for the above AA as per DIPP comments vide UO No. 12/83/2016-TSW/93 dated 04/10/2016 as under: Taking clue from SION C-1, Advance Authorization may be ratified as under: 1. Quantity of import item at Sl. No. 1 may be allowed as applied for i.e. 5050 Kgs. as 1.01 Kgs./Kg. content in the export product. RA may take suitable consequential action accordingly.				

94	Case No.: 34/14/81-ALC2/2016	Party Name:JAYBEE LAMINATIONS PVT LTD	Meet No/Date:14/81-ALC2/2016 04.10.2016	Closed
	HQ File :01/81/050/00285/AM17/	RLA File :05/23/040/00021/AM17/	Lic.No/Date:0510398280 22.04.2016	
Decision : The Committee noted that CLA, Delhi vide letter No. No.05/23/40/00021/AM17/ ZALC-I/ CLA/ dated 02.05.2016 has informed that the above mentioned AA has been issued on repeat basis. Based on CLA's Information, NC decided to close the case. RA may take suitable consequential action accordingly.				

95	Case No.: 12/7/81-ALC2/2016	Party Name:DIAMOND ENGINEERING (CHENNAI) PVT LTD	Meet No/Date:14/81-ALC2/2016 04.10.2016	Approved
	HQ File :01/81/050/00114/AM17/	RLA File :04/24/040/00016/AM17/	Lic.No/Date:0410161846 26.04.2016	
Decision : NC decided to ratify the norms for the above AA as per DIPP comments vide UO No. 12/83/2016-TSW/93 dated 04/10/2016 as under: 1. Word "Relevant" may be prefixed with the descriptions of import items at Sl. No. 1 to 8. 2. Quantity of import items at Sl. No. 1 may be allowed as 1.05 Kgs./Kg. content in export				

- items.
3. Quantity of import items at Sl. No. 2 may be allowed as 1.03 Kgs./Kg. content in export items.
 4. Quantities of import items at Sl. No. 3 to 8 may be allowed as 1.02 Kgs./Kg. content in export items.

RA may take suitable consequential action accordingly.

Case No.:3/8/81-ALC2/2016	Party Name:INJECTOPLAST PVT.LTD	Meet No/Date:14/81-ALC2/2016 04.10.2016	Status: Deferred
HQ File :01/81/050/00167/AM17/	RLA File :06/24/040/00003/AM17/	Lic.No/Date:0610038371 26.04.2016	Defer Date: 15.11.2016
96 Decision : NC observed that hard copy of the application not received from the RA concerned. NC decided to request RA, Kanpur to send to sets of application alongwith relevant documents for consideration of the case.			
The case stands deferred to 15.11.2016.			

Case No.:71/14/81-ALC2/2016	Party Name:TTP TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:14/81-ALC2/2016 04.10.2016	Status: Deferred
HQ File :01/81/050/00322/AM17/	RLA File :07/24/040/00020/AM17/	Lic.No/Date:0710109725 27.04.2016	Defer Date: 15.11.2016
97 Decision : NC observed that application for the above AA has been referred to DHI for comments. NC decided to await their comments and defer the case.			
The case stands deferred to 15.11.2016.			

Case No.:46/14/81-ALC2/2016	Party Name:NATIONAL STEEL AND AGRO INDUSTRIES LTD.,	Meet No/Date:14/81-ALC2/2016 04.10.2016	Status: Deferred
HQ File :01/81/050/00297/AM17/	RLA File :56/24/040/00004/AM17/	Lic.No/Date:5610004891 29.04.2016	Defer Date: 15.11.2016
98 Decision : NC observed that application for the above AA has been referred to MOS for comments. NC decided to await their comments and defer the case.			
The case stands deferred to 15.11.2016.			

Case No.:30/14/81-ALC2/2016	Party Name:JAY BHAWANI METAL INDUSTRIES	Meet No/Date:14/81-ALC2/2016 04.10.2016	Closed
HQ File :01/81/050/00281/AM17/	RLA File :03/94/040/00100/AM17/	Lic.No/Date:0310804401 04.05.2016	
99 Decision : The Committee noted that RA, Mumbai vide letter No. 03/94/40/00100/AM17/155 dated 04.05.2016 has informed that the above mentioned AA has been issued on repeat basis. Based on RA's Information, NC decided to close the case.			
RA may take suitable consequential action accordingly.			

100 Case No.:74/14/81-ALC2/2016	Party Name:VOITH HYDRO	Meet No/Date:14/81-	Status:
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	PRIVATE LIMITED	ALC2/2016 04.10.2016	Deferred
HQ File :01/81/050/00325/AM17/	RLA File :05/24/040/00051/AM17/	Lic.No/Date:0510398416 06.05.2016	Defer Date: 15.11.2016
Decision : Representative DHI present in the meeting requested to ask the firm to submit information as per S.No.II of Technical details EN-4 of application form.			
The case stands deferred to 15.11.2016.			

	Case No.:36/14/81- ALC2/2016	Party Name:JINDAL SAW LIMITED	Meet No/Date:14/81- ALC2/2016 04.10.2016	Status: Deferred
	HQ File :01/81/050/00287/AM17/	RLA File :05/23/040/00051/AM17/	Lic.No/Date:0510398429 09.05.2016	Defer Date: 15.11.2016
101	Decision : NC decided to ask the company to submit the information as per DIPP UO No. 12/83/2016-TSW/101 dated 04/10/2016 as under :			
	1. Information in respect of Sl. No. 4, 5 & 11 of Standard Deficiency Format, Export product wise. 2. Justification for the import of all grades & thickness of steel coil/plates (import items at Sl. No. 1, 6, 11,16, 21, 26, 35, 44 & 53) when the wall thickness and grade of pipes & bends (export items at Sl. No. 1 to 10) is known. 3. Thickness of 3LPE coating in export items at Sl. No. 6, 7 & 8. 4. Detailed calculations/basis for the quantities of import items at Sl. No. 32 to 34, 41 to 43 & 50 to 52, supported by coating thicknesses and coating areas in the export items and wastages claimed at each stage of manufacture. 5. Detailed calculations/basis for the quantities of import items at Sl. No. 53 & 58, supported by the calculations of their net weights in the export items.			
	The case stands deferred to 15.11.2016.			

	Case No.:1/11/81- ALC2/2016	Party Name:PLANSEE INDIA HIGH PERFORMANCE MATERIALS PVT LTD	Meet No/Date:14/81- ALC2/2016 04.10.2016	Status: Deferred
102	HQ File :01/81/050/00216/AM17/	RLA File :07/24/040/00387/AM16/	Lic.No/Date:0710109801 10.05.2016	Defer Date: 15.11.2016
	Decision : NC observed that hard copy of the application for the above AA not received from the concerned RA. NC decided to request RA, Bangalore to forward two set of the application with relevant documents and defer the case.			
	The case stands deferred to 15.11.2016.			

	Case No.:29/14/81- ALC2/2016	Party Name:JAY BHAWANI METAL INDUSTRIES	Meet No/Date:14/81-ALC2/2016 04.10.2016	Closed
103	HQ File :01/81/050/00280/AM17/	RLA File :03/94/040/00116/AM17/	Lic.No/Date:0310804545 10.05.2016	
	Decision : The Committee noted that RA, Mumbai vide letter No. 03/94/40/00116/AM17/149 dated 10.05.2016 has informed that the above mentioned AA has			

been issued on repeat basis. Based on RA's Information, NC decided to **close** the case.

RA may take suitable consequential action accordingly.

104	Case No.: 13/14/81-ALC2/2016	Party Name:CASABLANCA INDUSTRIES PRIVATE LIMITED	Meet No/Date:14/81-ALC2/2016 04.10.2016	Closed
	HQ File :01/81/050/00264/AM17/	RLA File :05/23/040/00016/AM17/	Lic.No/Date:0510398469 11.05.2016	
	Decision : The Committee noted that CLA, Delhi vide letter No. No. 05/23/40/0016/AM-17/ZALC-I/CLA dated 13.05.2016 has informed that the above mentioned AA has been issued on repeat basis. Based on CLA's Information, NC decided to close the case. RA may take suitable consequential action accordingly.			

105	Case No.: 14/14/81-ALC2/2016	Party Name:CASABLANCA INDUSTRIES PRIVATE LIMITED	Meet No/Date:14/81-ALC2/2016 04.10.2016	Closed
	HQ File :01/81/050/00265/AM17/	RLA File :05/23/040/00071/AM17/	Lic.No/Date:0510398532 17.05.2016	
	Decision : The Committee noted that CLA, Delhi vide letter No. No. 05/23/40/071/AM-17/ZALC-I/CLA dated 26.05.2016 has informed that the above mentioned AA has been issued on repeat basis. Based on CLA's Information, NC decided to close the case. RA may take suitable consequential action accordingly.			

106	Case No.: 23/14/81-ALC2/2016	Party Name:FRITION METAL FIBRES (INDIA) P.LTD	Meet No/Date:14/81-ALC2/2016 04.10.2016	Closed
	HQ File :01/81/050/00274/AM17/	RLA File :05/23/040/00024/AM17/	Lic.No/Date:0510398506 17.05.2016	
	Decision : The Committee noted that CLA, Delhi vide letter No. No. 05/23/40/024/AM-17/ZALC-I/CLA dated 24.05.2016 has informed that the above mentioned AA has been issued on repeat basis. Based on CLA's Information, NC decided to close the case. RA may take suitable consequential action accordingly.			

107	Case No.: 38/14/81-ALC2/2016	Party Name:KEI INDUSTRIES LIMITED	Meet No/Date:14/81-ALC2/2016 04.10.2016	Status: Deferred
	HQ File :01/81/050/00289/AM17/	RLA File :05/23/040/00069/AM17/	Lic.No/Date:0510398585 24.05.2016	Defer Date: 15.11.2016
	Decision : NC decided to ask the company to submit the information as per DIPP UO No. 12/83/2016-TSW/107 dated 04/10/2016 as under : 1. Net weight of each Cable 2. Material balancing viz. net content of each imported and indigenous input, for each cable. 3. Tabular statement giving total requirement of each raw material, export product wise. The case stands deferred to 15.11.2016.			

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108	Case No.:42/14/81-ALC2/2016	Party Name:KUMAR ENGINEERING WORKS	Meet No/Date:14/81-ALC2/2016 04.10.2016	Approved
	HQ File :01/81/050/00293/AM17/	RLA File :05/23/040/00079/AM17/	Lic.No/Date:0510398630 26.05.2016	
	Decision : NC decided to ratify the norms for the above AA as per DIPP UO No. 12/83/2016-TSW/108 dated 04/10/2016 as under: - Words “containing 145500 Kgs of Stainless Steel” may be suffixed with the description of export product. - Words “of relevant thickness and grade” may be suffixed with the description of import item and its quantity may be allowed as applied for i.e. 160050 Kgs. as 1.10 Kgs./Kg. content in the export products. RA may take suitable consequential action accordingly.			

109	Case No.:5/14/81-ALC2/2016	Party Name:AMOD STAMPINGS P LTD	Meet No/Date:14/81-ALC2/2016 04.10.2016	Status: Deferred
	HQ File :01/81/050/00256/AM17/	RLA File :34/24/040/00016/AM17/	Lic.No/Date:3410042222 31.05.2016	Defer Date: 15.11.2016
	Decision : NC observed that application for the above AA was been referred to MOS for comments relates to DHI. NC decided to forward the same to DHI for comments and defer the case. The case stands deferred to 15.11.2016.			

110	Case No.:24/14/81-ALC2/2016	Party Name:GRID INDIA POWER CABLES P.LTD	Meet No/Date:14/81-ALC2/2016 04.10.2016	Status: Deferred
	HQ File :01/81/050/00275/AM17/	RLA File :05/23/040/00104/AM17/	Lic.No/Date:0510398727 03.06.2016	Defer Date: 15.11.2016
	Decision : NC observed that application for the above AA has been referred to dipp for comments. NC decided to await their comments and defer the case. The case stands deferred to 15.11.2016.			

111	Case No.:1/8/81-ALC2/2016	Party Name:PONDY OXIDES AND CHEMICALS LIMITED	Meet No/Date:14/81-ALC2/2016 04.10.2016	Status: Deferred
	HQ File :01/81/050/00165/AM17/	RLA File :25/24/040/00009/AM17/	Lic.No/Date:2510004524 07.06.2016	Defer Date: 15.11.2016
	Decision : NC observed that application for the above AA has been referred to MSME for comments. NC decided to await their comments and defer the case. The case stands deferred to 15.11.2016.			

112	Case No.:39/14/81-ALC2/2016	Party Name:KEI INDUSTRIES LIMITED	Meet No/Date:14/81-ALC2/2016 04.10.2016	Status: Deferred
	HQ File	RLA File	Lic.No/Date:0510398739	Defer Date:

:01/81/050/00290/AM17/	:05/23/040/00011/AM17/	07.06.2016	15.11.2016
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Decision : NC decided to ask the company to submit information as per DIPP UO No. 12/83/2016-TSW/112 dated 04.10.2016 as under :

1. Net weight of each Cable
2. Material balancing viz. net content of each imported and indigenous input, for each cable.
3. Tabular statement giving total requirement of each raw material, export product wise.

The case stands deferred to 15.11.2016.

113	Case No.: 40/14/81-ALC2/2016	Party Name:KINECO KAMAN COMPOSITES - INDIA PVT LTD	Meet No/Date:14/81-ALC2/2016 04.10.2016	Status: Deferred
	HQ File :01/81/050/00291/AM17/	RLA File :17/24/040/00032/AM17/	Lic.No/Date:1710006354 09.06.2016	Defer Date: 15.11.2016
Decision : NC observed that application for the above AA has been referred to DIPP for comments relates to MSME. NC decided to forward the same to MSME for comments and defer the case.				
The case stands deferred to 15.11.2016.				

114	Case No.: 18/14/81-ALC2/2016	Party Name:CROWN CORPORATION PVT. LTD.	Meet No/Date:14/81-ALC2/2016 04.10.2016	Closed
	HQ File :01/81/050/00269/AM17/	RLA File :03/94/040/00099/AM17/	Lic.No/Date:0310805473 14.06.2016	
Decision : The Committee noted that RA, Mumbai vide letter No. 03/94/40/99/AM17/7 dated 14.06.2016 has informed that the above mentioned AA has been issued on repeat basis. Based on RA's Information, NC decided to close the case.				
RA may take suitable consequential action accordingly.				

115	Case No.: 7/14/81-ALC2/2016	Party Name:ANGLO STEEL PVT LTD,	Meet No/Date:14/81-ALC2/2016 04.10.2016	Status: Deferred
	HQ File :01/81/050/00258/AM17/	RLA File :03/94/040/00207/AM17/	Lic.No/Date:0310805759 28.06.2016	Defer Date: 15.11.2016
Decision : NC observed that application for the above AA has been referred to MSME for comments NC decided to await their comments and defer the case.				
The case stands deferred to 15.11.2016.				

116	Case No.: 35/14/81-ALC2/2016	Party Name:JAYBEE LAMINATIONS PVT LTD	Meet No/Date:14/81-ALC2/2016 04.10.2016	Closed
	HQ File :01/81/050/00286/AM17/	RLA File :05/23/040/00175/AM17/	Lic.No/Date:0510398932 29.06.2016	
Decision : The Committee noted that CLA, Delhi vide letter No. No. 05/23/40/0175/AM-17/ZALC-I/CLA dated 06.07.2016 has informed that the above mentioned AA has been issued on repeat basis. Based on CLA's Information, NC decided to close the case.				
RA may take suitable consequential action accordingly.				

117	Case No.:22/14/81-ALC2/2016	Party Name:FRITION METAL FIBRES (INDIA) P.LTD	Meet No/Date:14/81-ALC2/2016 04.10.2016	Closed
	HQ File :01/81/050/00273/AM17/	RLA File :05/23/040/00148/AM17/	Lic.No/Date:0510398995 05.07.2016	
	Decision : The Committee noted that CLA, Delhi vide letter No. No. 05/23/40/00148/AM-17/ZALC-I/CLA dated 06.07.2016 has informed that the above mentioned AA has been issued on repeat basis. Based on CLA's Information, NC decided to close the case. RA may take suitable consequential action accordingly.			

118	Case No.:58/14/81-ALC2/2016	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:14/81-ALC2/2016 04.10.2016	Approved
	HQ File :01/81/050/00309/AM17/	RLA File :03/95/040/00236/AM17/	Lic.No/Date:0310805983 07.07.2016	
	Decision : NC decided to ratify the norms for the above AA as per DIPP comments vide UO No.12/83/2016-TSW/118 dated 04.10.2016 as under: 1. Description, sizes, quantities and net weight of export items at Sl. No. 1 & 2 under the Advance Authorization may be specified as per enclosed Annexure. 2. Quantity of export item at Sl. No. 1 may be corrected as 110,000 Meters. 3. Quantity of import item at Sl.No.1 i.e. Copper Wire Rod may be allowed as 1.01 Kgs./Kg. content in the export items at Sl. No. 1 & 2. 4. Quantity of import item at Sl .No. 2 i.e. PVC Resin may be allowed as 1.05 Kgs./Kg. content in the export products at Sl. No. 1 & 2. 5. Quantity of import item at Sl. No. 3 i.e. PVC Plasticizer may be allowed as 1.05 Kgs./Kg. content in the export items at Sl. No. 1 & 2. RA may take suitable consequential action accordingly.			

119	Case No.:59/14/81-ALC2/2016	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:14/81-ALC2/2016 04.10.2016	Status: Deferred
	HQ File :01/81/050/00310/AM17/	RLA File :03/95/040/00275/AM17/	Lic.No/Date:0310805982 07.07.2016	Defer Date: 15.11.2016
	Decision : NC decided to ask the firm to submit the information as DIPP UO No. No.12/83/2016-TSW/119 dated 04.10.2016 as under: 1. Size of conductors in cables alongwith quantities of cables in Kms, conductor size wise. 2. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet. 3. Net weight per KM of each Cable 4. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product. 5. Total requirement of each raw material, export product wise, in a tabular form The case stands deferred to 15.11.2016.			

120	Case No.:65/14/81-ALC2/2016	Party Name:SAINEST TUBES PVT. LTD.,	Meet No/Date:14/81-ALC2/2016 04.10.2016	Closed
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HQ File :01/81/050/00316/AM17/	RLA File :08/24/040/00100/AM17/	Lic.No/Date:0810138235 07.07.2016	
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Decision : NC decided to ask the firm to submit the information as DIPP UO No. No.12/83/2016-TSW/120 dated 04.10.2016 as under:

1. Difference in export and import items.
2. OD & WT of export & import items.
3. Process . of manufacture with wastages claimed at each stage of manufacture.

The case stands deferred to 15.11.2016.

121	Case No.: 61/14/81-ALC2/2016	Party Name:PREMIER INDUSTRIAL CORPORATION LIMITED	Meet No/Date:14/81-ALC2/2016 04.10.2016	Status: Deferred
	HQ File :01/81/050/00312/AM17/	RLA File :03/95/040/00883/AM16/	Lic.No/Date:0310806067 11.07.2016	Defer Date: 15.11.2016
	Decision : NC observed that application for the above AA has been referred to MSME for comments. NC decided to await their comments and defer the case. The case stands deferred to 15.11.2016.			

122	Case No.: 17/14/81-ALC2/2016	Party Name:COSMO FERRITES LTD.,	Meet No/Date:14/81-ALC2/2016 04.10.2016	Status: Deferred
	HQ File :01/81/050/00268/AM17/	RLA File :22/24/040/00020/AM17/	Lic.No/Date:2210015521 12.07.2016	Defer Date: 15.11.2016
	Decision : NC observed that application for the above AA has been referred to MSME for comments. NC decided to await their comments and defer the case. The case stands deferred to 15.11.2016.			

123	Case No.: 31/14/81-ALC2/2016	Party Name:JAY BHAWANI METAL INDUSTRIES	Meet No/Date:14/81-ALC2/2016 04.10.2016	Closed
	HQ File :01/81/050/00282/AM17/	RLA File :03/94/040/00290/AM17/	Lic.No/Date:0310806114 12.07.2016	
	Decision : The Committee noted that RA, Mumbai vide letter No. 03/94/40/00290/AM17/25 dated 12.07.2016 has informed that the above mentioned AA has been issued on repeat basis. Based on RA's Information, NC decided to close the case. RA may take suitable consequential action accordingly.			

124	Case No.: 12/14/81-ALC2/2016	Party Name:BAOSTEEL INDIA COMPANY PRIVATE LIMITED,	Meet No/Date:14/81-ALC2/2016 04.10.2016	Status: Deferred
	HQ File :01/81/050/00263/AM17/	RLA File :03/94/040/00282/AM17/	Lic.No/Date:0310806422 20.07.2016	Defer Date: 15.11.2016
	Decision : NC observed that application for the above AA has been referred to MSME for comments. NC decided to await their comments and defer the case.			

	The case stands deferred to 15.11.2016.
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125	Case No.: 75/14/81-ALC2/2016	Party Name:YASH METAL IMPEX PVT.LTD.	Meet No/Date:14/81-ALC2/2016 04.10.2016	Status: Deferred
	HQ File :01/81/050/00326/AM17/	RLA File :03/95/040/00288/AM17/	Lic.No/Date:0310806426 20.07.2016	Defer Date: 15.11.2016
	Decision : NC observed that application for the above AA has been referred to MSME for comments. NC decided to await their comments and defer the case. The case stands deferred to 15.11.2016.			

126	Case No.: 63/14/81-ALC2/2016	Party Name:RAM RATNA WIRES LIMITED	Meet No/Date:14/81-ALC2/2016 04.10.2016	Approved
	HQ File :01/81/050/00314/AM17/	RLA File :03/95/040/00091/AM17/	Lic.No/Date:0310806655 27.07.2016	
	Decision : NC decided to ratify the norms for the above AA as per DIPP comments vide UO No.12/83/2016-TSW/126 dated 04.10.2016 as under: Taking clue from SIONs C-206 & C-1323, Advance Authorisation may be ratified as under: 1. Quantity of import item at Sl. No. 1 may be allowed as 1.01 Kg./Kg. content in the export product 2. Quantity of import item at Sl. No. 2 may be allowed upto 5% of FOB value of exports. RA may take suitable consequential action accordingly.			

127	Case No.: 20/14/81-ALC2/2016	Party Name:FCI OEN CONNECTORS LIMITED	Meet No/Date:14/81-ALC2/2016 04.10.2016	Status: Deferred
	HQ File :01/81/050/00271/AM17/	RLA File :10/24/040/00031/AM17/	Lic.No/Date:1010059568 28.07.2016	Defer Date: 15.11.2016
	Decision : NC observed that application for the above AA has been referred to DeitY for comments. NC decided to await their comments and defer the case. The case stands deferred to 15.11.2016.			

128	Case No.: 6/14/81-ALC2/2016	Party Name:ANGLO STEEL PVT LTD,	Meet No/Date:14/81-ALC2/2016 04.10.2016	Status: Deferred
	HQ File :01/81/050/00257/AM17/	RLA File :03/94/040/00330/AM17/	Lic.No/Date:0310806780 02.08.2016	Defer Date: 15.11.2016
	Decision : NC observed that application for the above AA has been referred to MSME for comments. NC decided to await their comments and defer the case. The case stands deferred to 15.11.2016.			

129	Case No.: 10/14/81-ALC2/2016	Party Name:AUTO COMP INDIA PVT. LTD	Meet No/Date:14/81-ALC2/2016 04.10.2016	Status: Deferred
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HQ File :01/81/050/00261/AM17/	RLA File :31/83/040/00046/AM17/	Lic.No/Date:3110066278 05.08.2016	Defer Date: 15.11.2016
Decision : NC observed that application for the above AA has been referred to DIPP for comments relates to DHI. NC decided to forward the application to DHI comments and defer the case. The case stands deferred to 15.11.2016.			

Case No.:11/14/81-ALC2/2016	Party Name:AVON EXIM PVT.LTD.	Meet No/Date:14/81- ALC2/2016 04.10.2016	Approved
HQ File :01/81/050/00262/AM17/	RLA File :03/94/040/00375/AM17/	Lic.No/Date:0310806886 05.08.2016	
130	Decision : NC decided to ratify the norms for the above AA as per DIPP comments vide UO No.12/83/2016-TSW/130 dated 04.10.2016 as under: 1. Taking clue from SION C-1997, quantity of import item at Sl. No. 1 may be allowed as 185400 Kgs. as 1.03 Kg./Kg. content in the export product. RA may take suitable consequential action accordingly.		

Case No.:57/14/81-ALC2/2016	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:14/81- ALC2/2016 04.10.2016	Status: Deferred
HQ File :01/81/050/00308/AM17/	RLA File :03/95/040/00316/AM17/	Lic.No/Date:0310806887 05.08.2016	Defer Date: 15.11.2016
131	Decision : NC decided to ask the firm to submit the information as DIPP UO No. No.12/83/2016-TSW/131 dated 04.10.2016 as under: 1. Size of conductors in cables alongwith quantities of cables in Kms, conductor size wise. 2. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet. 3. Net weight per KM of each Cable 4. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product. 5. Total requirement of each raw material, export product wise, in a tabular form. The case stands deferred to 15.11.2016.		

Case No.:49/14/81-ALC2/2016	Party Name:NSIL EXPORTS LIMITED	Meet No/Date:14/81- ALC2/2016 04.10.2016	Status: Deferred
HQ File :01/81/050/00300/AM17/	RLA File :56/24/040/00025/AM17/	Lic.No/Date:5610004970 08.08.2016	Defer Date: 15.11.2016
132	Decision : NC observed that application for the above AA has been referred to MOS for comments. NC decided to await their comments and defer the case. The case stands deferred to 15.11.2016.		

Case No.:50/14/81-ALC2/2016	Party Name:NSIL EXPORTS LIMITED	Meet No/Date:14/81- ALC2/2016 04.10.2016	Status: Deferred
133			

HQ File :01/81/050/00301/AM17/	RLA File :56/24/040/00024/AM17/	Lic.No/Date:5610004969 08.08.2016	Defer Date: 15.11.2016
Decision : NC observed that application for the above AA has been referred to MOS for comments. NC decided to await their comments and defer the case. The case stands deferred to 15.11.2016.			

Case No.: 4/14/81-ALC2/2016	Party Name:AHURA MAZDA MFG. CO. PVT. LTD.	Meet No/Date:14/81-ALC2/2016 04.10.2016	Status: Deferred
HQ File :01/81/050/00255/AM17/	RLA File :03/94/040/00397/AM17/	Lic.No/Date:0310806959 09.08.2016	Defer Date: 15.11.2016
Decision : NC observed that application for the above AA has been referred to MSME for comments. NC decided to await their comments and defer the case. The case stands deferred to 15.11.2016.			

Case No.: 52/14/81-ALC2/2016	Party Name:PREMIER INDUSTRIAL CORPORATION LIMITED	Meet No/Date:14/81-ALC2/2016 04.10.2016	Status: Deferred
HQ File :01/81/050/00303/AM17/	RLA File :03/95/040/00921/AM16/	Lic.No/Date:0310807001 10.08.2016	Defer Date: 15.11.2016
Decision : NC observed that application for the above AA has been referred to MSME for comments. NC decided to await their comments and defer the case. The case stands deferred to 15.11.2016.			

Case No.: 56/14/81-ALC2/2016	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:14/81- ALC2/2016 04.10.2016	Status: Deferred
HQ File :01/81/050/00307/AM17/	RLA File :03/95/040/00393/AM17/	Lic.No/Date:0310807013 10.08.2016	Defer Date: 15.11.2016
Decision : NC decided to ask the firm to submit the information as DIPP UO No. No.12/83/2016-TSW/136 dated 04.10.2016 as under:			
136	1. Size of conductors in cables alongwith quantities of cables in Kms, conductor size wise.		
	2. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet.		
	3. Net weight per KM of each Cable		
	4. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product.		
	5. Total requirement of each raw material, export product wise, in a tabular form		
The case stands deferred to 15.11.2016.			

Case No.: 2/11/81-ALC2/2016	Party Name:SHARDA MOTOR INDS LTD	Meet No/Date:14/81-ALC2/2016 04.10.2016	Status: Deferred
HQ File :01/81/050/00217/AM17/	RLA File :05/24/040/00210/AM17/	Lic.No/Date:0510399432 11.08.2016	Defer Date: 15.11.2016

Decision : NC observed that application for the above AA has been referred to MSME for comments. NC decided to await their comments and defer the case.

The case stands deferred to 15.11.2016.

138	Case No.: 15/14/81-ALC2/2016	Party Name:CHANDAN STEEL LIMITED	Meet No/Date:14/81-ALC2/2016 04.10.2016	Status: Deferred
	HQ File :01/81/050/00266/AM17/	RLA File :03/94/040/00417/AM17/	Lic.No/Date:0310807159 17.08.2016	Defer Date: 15.11.2016
Decision : NC observed that application for the above AA has been referred to MOS for comments. NC decided to await their comments and defer the case. The case stands deferred to 15.11.2016.				

139	Case No.: 62/14/81-ALC2/2016	Party Name:R.R.KABEL LIMITED,	Meet No/Date:14/81-ALC2/2016 04.10.2016	Status: Deferred
	HQ File :01/81/050/00313/AM17/	RLA File :03/95/040/00166/AM17/	Lic.No/Date:0310807290 22.08.2016	Defer Date: 15.11.2016
Decision : NC decided to ask the firm to submit the information as DIPP UO No. No.12/83/2016-TSW/139 dated 04.10.2016 as under: 1. Voltage rating of cables. 2. Size of conductors in cables alongwith quantities of cables in Kms., conductor size wise. 3. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet. 4. Net weight per KM of each Cable 5. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product. 6. Total requirement of each raw material, export product wise, in a tabular form The case stands deferred to 15.11.2016.				

140	Case No.: 3/14/81-ALC2/2016	Party Name:AHURA MAZDA MFG. CO. PVT. LTD.	Meet No/Date:14/81-ALC2/2016 04.10.2016	Status: Deferred
	HQ File :01/81/050/00254/AM17/	RLA File :03/94/040/00462/AM17/	Lic.No/Date:0310807414 26.08.2016	Defer Date: 15.11.2016
Decision : NC observed that application for the above AA has been referred to MSME for comments. NC decided to await their comments and defer the case. The case stands deferred to 15.11.2016.				

141	Case No.: 54/14/81-ALC2/2016	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:14/81-ALC2/2016 04.10.2016	Status: Deferred
	HQ File :01/81/050/00305/AM17/	RLA File :03/95/040/00220/AM17/	Lic.No/Date:0310807398 26.08.2016	Defer Date: 15.11.2016
Decision : NC decided to ask the firm to submit the information as DIPP UO No.				

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No.12/83/2016-TSW/141 dated 04.10.2016 as under:

1. Size of conductors in cables alongwith quantities of cables in Kms, conductor size wise.
2. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet.
3. Net weight per KM of each Cable
4. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product.
5. Total requirement of each raw material, export product wise, in a tabular form

The case stands deferred to 15.11.2016.

142	Case No.: 55/14/81-ALC2/2016	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:14/81-ALC2/2016 04.10.2016	Status: Deferred
	HQ File :01/81/050/00306/AM17/	RLA File :03/95/040/00429/AM17/	Lic.No/Date:0310807396 26.08.2016	Defer Date: 15.11.2016
	Decision : NC decided to ask the firm to submit the information as DIPP UO No. No.12/83/2016-TSW/142 dated 04.10.2016 as under:			
	1. Size of conductors in cables alongwith quantities of cables in Kms, conductor size wise. 2. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet. 3. Net weight per KM of each Cable 4. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product. 5. Total requirement of each raw material, export product wise, in a tabular form			
	The case stands deferred to 15.11.2016.			

143	Case No.: 66/14/81-ALC2/2016	Party Name:SHREE GANESH METALS	Meet No/Date:14/81-ALC2/2016 04.10.2016	Status: Deferred
	HQ File :01/81/050/00317/AM17/	RLA File :33/24/040/00003/AM17/	Lic.No/Date:3310030342 02.09.2016	Defer Date: 15.11.2016
	Decision : NC observed that application for the above AA has been referred to MSME for comments. NC decided to await their comments and defer the case.			
	The case stands deferred to 15.11.2016.			

Offline Agenda Meeting No. 14/81 dated 04. 10.2016

Case No. AR-390	M/S. CROMPTON GREAVES LIMITED
Meeting No. 14/81	HQ File: 01/81/50/00262/AM14/
Dated:- 04.10.2016	RLA File: 03/94/040/01127/AM13
Subject:-	Request for ratification of Norms in respect of Advance Authorisation No. 0310746162 dated 21.08.2013.
Decision : NC observed that application for the above AA has been referred to DHI for comments. NC decided to await their comments and defer the case.	
The case stands deferred to 15.11.2016.	

Case No. AR-391	M/S. MC COM INDUSTRIES (INDIA) PVT. LIMITED
Meeting No. 14/81	HQ File: 01/81/50/416/AM14/DES-II
Dated:- 04.10.2016	RLA File: 03/95/040/000615/AM14
Subject:-	Ratification of norms in respect of Advance Authorization No. 0310756580 dated 01.11.2013.
Decision : NC observed that reply of the firm has been referred to MSME for comments. NC decided to await their comments and defer the case. The case stands deferred to 15.11.2016.	

Case No. AR-392	M/S. MPP TECHNOLOGIES PVT. LIMITED
Meeting No. 14/81	HQ File: 01/81/50/141/AM09/DES-II
Dated:- 04.10.2016	RLA File: 07/24/040/00052/AM09
Subject:-	Modification of norms fixed in respect of Advance Authorization No. 0710057471 dated 19.05.2008.
Decision : NC observed that application for the above AA has been referred to DHI for comments. NC decided to await their comments and defer the case. The case stands deferred to 15.11.2016.	

Case No. AR-393	M/S. TOSHIBA TRANSMISSION & DISTRIBUTION SYSTEMS (INDIA) PRIVATE LIMITED
Meeting No. 14/81	HQ File: 01/81/050/0013/AM15/DES-II
Dated:- 04.10.2016	RLA File: 09/24/040/00533/AM15
Subject:-	Modification of fixed norms in respect of Advance Authorization No. 0910061536 dated 16.01.2015.
Decision : NC observed that application for the above AA has been referred to DHI for comments. NC decided to await their comments and defer the case. The case stands deferred to 15.11.2016.	

Case No. AR-394	M/S. SIEMENS LIMITED
Meeting No. 14/81	HQ File: 01/81/050/106/AM15 /DES-II
Dated:- 04.10.2016	RLA File: 03/95/040/01013/AM14
Subject:-	Request of M/s. Siemens Limited in respect of AA No. 0310774805 dated 18.03.2014 for clarification on quantity allowed by DHI vide their UO No. 3(84)/2014/TSW(B)/104 dated 03.02.2015 against the advance authorization no. 0310664666 dated 14.11.2011 of M/s. Crompton Greaves.
Decision : NC observed that application for the above AA has been referred to DHI for comments. NC decided to await their comments and defer the case. The case stands deferred to 15.11.2016.	

Case No. AR-395	M/S. MET TRADE (INDIA) LIMITED
Meeting No. 14/81	HQ File: 01/81/050/00219/AM13/DES.II
Dated:- 04.10.2016	RLA File: 05/24/040/00168/AM13/
Subject:-	Modification/amendment of fixed norms in respect of Advance Authorization No. 0510331816 dated 09.08.2012.

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Decision : NC observed that application for the above AA has been referred to MSME for comments. NC decided to await their comments and defer the case.

The case stands deferred to 15.11.2016.

Case No. AR-396	M/S. MC COM INDUSTRIES (INDIA) PRIVATE LIMITED
Meeting No. 14/81	HQ File: 01/81/050/00073/AM14/DES.II
Dated:- 04.10.2016	RLA File: 03/95/040/01054/AM13/
Subject:-	Ratification of norms in respect of Advance Authorization No. 0310729610 dated 26.03.2013.

Decision : NC observed that application for the above AA has been referred to MSME for comments. NC decided to await their comments and defer the case.

The case stands deferred to 15.11.2016.

Case No. AR-397	M/S. LM WIND POWER BLADES (INDIA) PVT. LIMITED
Meeting No. 14/81	HQ File: 01/81/050/00080/AM16/
Dated:- 04.10.2016	RLA File: 07/24/040/00435/AM15/
Subject:-	Fixation of norms in respect of advance authorization no. 0710107924 dated 25.03.2015.

Decision : NC observed that application for the above AA has been referred to C&PC for comments. NC decided to await their comments and defer the case.

The case stands deferred to 15.11.2016.

Case No. AR-398	M/S. LM WIND POWER BLADES (INDIA) PVT. LIMITED
Meeting No. 14/81	HQ File: 01/81/050/00092/AM16/
Dated:- 04.10.2016	RLA File: 07/24/040/00441/AM15/
Subject:-	Fixation of norms in respect of advance authorization no. 0710107923 dated 25.03.2015.

Decision : NC observed that application for the above AA has been referred to C&PC for comments. NC decided to await their comments and defer the case.

The case stands deferred to 15.11.2016.

Case No. AR-399	M/S. TOSHIBA TRANSMISSION & DISTRIBUTION SYSTEMS (INDIA) PRIVATE LIMITED
Meeting No. 14/81	HQ File: 01/81/050/00333/AM16/
Dated:- 04.10.2016	RLA File: 09/24/040/00381/AM16/
Subject:-	Modification/amendment in fixed norms in respect of advance authorization no. 0910062658 dated 24.09.2015.

Decision : NC observed that reply of the firm has been referred to DHI for comments. NC decided to await their comments and defer the case.

The case stands deferred to 15.11.2016.

Case No. AR-400	M/S. TOSHIBA TRANSMISSION & DISTRIBUTION SYSTEMS (INDIA) PRIVATE LIMITED
Meeting No. 14/81	HQ File: 01/81/050/00252/AM16/

Dated:- 04.10.2016	RLA File: 09/24/040/00111/AM16/
Subject:-	Modification/amendment in fixed norms in respect of advance authorization no. 0910062140 dated 05.06.2015.
Decision : DHI D/L 28.06.2016. Reminder being sent.	

Case No. AR-401	M/S. ASIATIC ELECTRICAL & SWITCHGEAR PRIVATE LIMITED
Meeting No. 14/81	HQ File: 01/81/050/00296/AM10/
Dated:- 04.10.2016	RLA File: 05/23/040/00092/AM10/
Subject:-	Modification/Amendment of ratified norms in respect of Advance Authorization No. 0510252108 dated 09.11.2009.
Decision : NC observed that application for the above AA has been referred to DHI for comments. NC decided to await their comments and defer the case.	
The case stands deferred to 15.11.2016.	

Case No. AR-402	M/S. GARGI ENTERPRISES
Meeting No. 14/81	HQ File: 01/81/050/00137/AM09/
Dated:- 04.10.2016	RLA File: 07/24/040/00866/AM08/
Subject:-	Modification of ratified norms in respect of Advance Authorization No. 0710056767 dated 02.04.2008.
Decision : The Firm vide their letter dated 03.10.2016 informed that case has been considered by the Norms Committee-VII in their Meeting dated 26.09.2016. Hence, the case is closed .	

Case No. AR-403	M/S. ASSOCIATED CABLES PRIVATE LIMITED
Meeting No. 14/81	HQ File: 01/81/050/00504/AM15/
Dated:- 04.10.2016	RLA File: 03/94/040/00630/AM15/
Subject:-	Modification of fixed norms in respect of advance authorization no. 0310790115 dated 10.10.2014.
Decision : NC decided to ask the firm to submit the information as DIPP UO No. No.12/83/2016-TSW/403-A/R dated 04.10.2016 as under:	
1. Total net weights of each cable including the net weights of all inputs (imported as well indigenous, except packing materials). 2. Material balancing viz. net content of each imported and indigenous input, export product wise. 3. Total requirement of each raw material, export product wise, in a tabular form.	
The case stands deferred to 15.11.2016.	

Case No. AR-404	M/S. PERMA-PIPE INDIA PRIVATE LIMITED, GANDHIDHAM-KUTCH.
Meeting No. 14/81	HQ File: 01/81/171/633/AM16/DES.II
Dated:- 04.10.2016	KASEZ File No. 37/24/040/00002/AM13/
Subject:-	Fixation of norms in respect of Advance Authorization No. 3710001977 dated 16.08.2012.
Decision : NC decided to ask the firm to submit the information as DIPP UO No. No.12/83/2016-TSW/404-A/R dated 04.10.2016 as under:	
1. Total insulation areas & insulation volume in export items at Sl. No. 1 & 2 supported by length and diameters of export items and insulation thickness. 2. Detailed calculations/basis for the quantities of import item at Sl. No. 1 to 4 supported by insulation thicknesses and insulation areas in the export products and wastages claimed at	

each stage of manufacture.

3. Reasons for wide variation in density of insulating coating in export items at Sl. No. 1 & 2.

The case stands deferred to 15.11.2016.

Case No. AR-405	M/S. ALSTOM INDIA LIMITED
Meeting No. 14/81	HQ File: 01/81/050/00261/AM16/ DES.II/
Dated:- 04.10.2016	RLA File: 03/94/040/00278/AM16/
Subject:	Ratification of Norms of Advance Authorization No. 0310797468 dated 21.07.2015.
Decision: NC observed that DHI deficiency letter dated 19.07.2016 sent to company. NC decided to send a reminder to company and defer the case.	
The case stands deferred to 15.11.2016.	

Case No. AR-406	M/S. ALSTOM PROJECTS INDIA LIMITED
Meeting No. 14/81	HQ File: 01/81/050/00460/AM12/DES.II /
Dated:- 04.10.2016	RLA File: 03/94/040/00910/AM12/
Subject:	Modification of norms fixed in respect of Advance Authorization No. 0310677472 dated 18.01.2012.
Decision: NC observed that application for modification of norms for the above AA has been referred to DHI for comments. NC decided to await their comments and defer the case.	
The case stands deferred to 15.11.2016.	

Case No. AR-407	M/S. ALSTOM INDIA LIMITED
Meeting No. 14/81	HQ File No.: 01/81/050/00345/AM16/ DES-II/
Dated:- 04.10.2016	RLA File No.: 34/24/040/00162/AM16/
Subject:	Ratification of norms in respect of advance authorization No. 3410041508 dated 14.09.2015.
Decision: NC observed that application for the above AA has been referred to DHI for comments. NC decided to await their comments and defer the case.	
The case stands deferred to 15.11.2016.	

Case No. AR-408	M/S. BILCARE LIMITED
Meeting No. 14/81	HQ File :01/81/050/00619/AM15/DES-II/
Dated:- 04.10.2016	RLA File :31/83/040/00228/AM15/
Subject:	Ratification of norms in respect of advance authorization No. 3110065219 dated 20.01.2015.
Decision: NC observed that application for the above AA has been referred to MSME for comments. NC decided to await their comments and defer the case.	
The case stands deferred to 15.11.2016.	

Case No. AR-409	M/S. KALPATARU POWER TRANSMISSION LIMITED
Meeting No. 14/81	HQ File No.: 01/81/162/00011/AM16/DES-II/
Dated:- 04.10.2016	RLA File No.: KASEZ/100%EOU/II/131/04-05/Vol-I/
Subject:	Request for revision of fixed wastage norms.
Decision: NC observed that Regional MSME office, Ahmedabad had been requested on 26.9.2016 for	

site visit and submission of report. Norms Committee decided await report and defer the case.

The case stands deferred to 15.11.2016.

Case No. AR-410	M/S. RATNESH METAL PRIVATE LIMITED
Meeting No. 14/81	HQ File No. 01/81/050/00374/AM11/
Dated:- 04.10.2016	RA File No. 08/24/040/00256/AM10/
Subject:	Modification/amendment of ratified norms in respect of advance authorization no. 0810085115 dated 21.12.2009.
Decision: NC decided to maintain status quo in norms for the above AA as per MOS comments vide UO No. 2(13)/2006-TD-Vol.IV dated 22.08.2016(copy enclosed).	
RA may take suitable consequential action accordingly.	

Case No. AR - 411	M/S. ANGELIQUE INTERNATIONAL LIMITED
Meeting No. 14/81	HQ File No.: 01/81/50/00271/AM13/
Dated:- 04.10.2016	RA File No.: 05/23/040/00199/AM13/
Subject:	Modification/amendment of ratified norms in respect of advance authorization no. 0510334458 dated 12.09.2012.
Decision: The personal hearing of the firms was held by the Chairman on 04.10.2016. Following representatives of M/s Angelique International Limited have attended the Personal Hearing with the Norms Committee: i) Shri Hemesh Sisodia - General Manager ii) Shri Devendra Kumar - Asstt. General Manager (Commercial)/Logistics iii) Shri Devendra Kumar - Deputy Manager The matter was discussed with the representatives who explained the process of fabrication of Penstock Bifurcation (BR1 & BR2), Sickle Plates & Ring Girders and Man-Holes. After discussion, NC decided to maintain status quo for the norms ratified for the above AA. RA may take suitable consequential action accordingly.	

Case No. AR - 412	M/S. ANGLO STEEL PVT. LIMITED
Meeting No. 14/81	HQ File :01/81/050/00185/AM16/
Dated:- 04.10.2016	RLA File :03/94/040/00165/AM16/
Subject:	Modification of ratified norms in respect of Advance Authorization No. 0310796525 dated 09.06.2015.
Decision: NC observed that application for modification of the norms for the above AA has been referred to MSME for comments. NC decided to await their comments and defer the case. The case stands deferred to 15.11.2016.	

Case No. AR - 413	M/S. ANGLO STEEL PVT. LIMITED
Meeting No. 14/81	HQ File : 01/81/050/00184/AM16/
Dated:- 04.10.2016	RLA File : 03/94/040/00173/AM16/
Subject:	Modification of ratified norms in respect of Advance Authorization No. 0310796526 dated 09.06.2015.
Decision: NC observed that application for modification of the norms for the above AA has been referred to MSME for comments. NC decided to await their comments and defer the case.	

The case stands deferred to 15.11.2016.

Case No. AR - 414	M/S. ANGLO STEEL PVT. LIMITED
Meeting No. 14/81	HQ File : 01/81/050/00186/AM16/
Dated:- 04.10.2016	RLA File : 03/94/040/00182/AM16/
Subject:	Modification of ratified norms in respect of Advance Authorization No. 0310796527 dated 09.06.2015.
Decision: NC observed that application for modification of the norms for the above AA has been referred to MSME for comments. NC decided to await their comments and defer the case.	
The case stands deferred to 15.11.2016.	

Case No. AR - 415	M/S. GRAVITA INDIA LIMITED
Meeting No. 14/81	HQ File :01/81/050/00382/AM14/
Dated:- 04.10.2016	RLA File :13/24/040/00042/AM14/
Subject:	Ratification of norms in respect of Advance Authorization No. 1310045543 dated 30.12.2013.
Decision: NC observed that application for for the above AA has been referred to MSME for comments. NC decided to await their comments and defer the case. The case stands deferred to 15.11.2016.	

Case No. AR - 416	M/S. GRAVITA INDIA LIMITED
Meeting No. 14/81	HQ File : 01/81/050/00147/AM15/
Dated:- 04.10.2016	RLA File : 13/24/040/00057/AM14/
Subject:	Ratification of norms in respect of Advance Authorization No. 1310046460 dated 19.03.2014.
Decision: NC decided to ratify the norms for the above AA on repeat basis with AA No.1310042835 dated 30.04.2013 inclusive of 5% wastage on lead content basis as per MSME comments vide their email dated 28.09.2016.	
RA may suitable consequential action accordingly.	

Case No. AR - 417	M/S. GRAVITA INDIA LIMITED
Meeting No. 14/81	HQ File No.: 01/81/050/00296/AM16/ DES-II/
Dated:- 04.10.2016	RLA File No.: 13/24/040/00003/AM16/
Subject:	Ratification of Norms of Advance Authorization No. 1310047857 dated 06.05.2015.
Decision: NC observed that application for the above AA has been referred to MSME for comments. NC decided to await their comments and defer the case. The case stands deferred to 15.11.2016.	

Case No. AR - 418	M/S. GUJARAT COPPER ALLOYS LIMITED
Meeting No. 14/81	HQ File :01/81/050/00048/AM16/DES-II/
Dated:- 04.10.2016	RLA File :03/94/040/01031/AM15/
Subject:	Modification/amendment of ratified norms in respect of advance authorization no. 0310793497 dated 02.02.2015.
Decision: NC decided to modify the norms for the above AA for the purpose of redemption as per comments of DIPP vide UO No. 12/83/2016- TSW/418-A/R dated 04.10.2016 as under :	

1. Description of export product may be modified from “Copper Strips Size 50 x 6 mm” to “Copper Flats/Strips/ Profiles”

RA may suitable consequential action accordingly.

Case No. AR - 419	M/S. GUJARAT COPPER ALLOYS LIMITED
Meeting No. 14/81	HQ File :01/81/050/00047/AM16/DES-II/
Dated:- 04.10.2016	RLA File :03/94/040/01032/AM15/
Subject:	Modification/amendment of ratified norms in respect of advance authorization no. 0310793498 dated 02.02.2015.

Decision: NC decided to **modify** the norms for the above AA for the purpose of redemption as per comments of DIPP vide UO No. 12/83/2016- TSW/419-A/R dated 04.10.2016 as under :

1. Description of export product may be modified from “Copper Flats and profiles” to “Copper Flats/ Profiles/Rods above 11.5 mm dia.”
2. Description of import item may be modified from “Continuous Cast Copper Wire Rod” to “Continuous Cast Copper Wire Rod 8 mm dia.”

RA may suitable consequential action accordingly.

Case No. AR - 420	M/S. KEI INDUSTRIES LIMITED
Meeting No. 14/81	HQ File No.: 01/81/050/00427/AM15/DES-II
Dated:- 04.10.2016	RA File No. 05/23/040/00263/AM15
Subject:	Modification of ratified norms in respect of Advance Authorization No. 0510391365 dated 26.09.2014.

Decision: NC observed that exports by the company were made prior to ratification of norms by the Norms Committee and net weight of export items and contents of imported inputs have been indicated in Shipping Bills. NC decided to **restore the description of export items** as per Advance Authorization for the purpose of redemption.

RA may take suitable consequential action accordingly.

Case No. AR - 421	M/S. KEI INDUSTRIES LIMITED
Meeting No. 14/81	HQ File No.: 01/81/050/00267/AM15/DES-II
Dated:- 04.10.2016	RLA File No.: 05/23/040/00031/AM14/
Subject:	Modification of ratified norms in respect of Advance Authorization No. 0510354409 dated 16.05.2013.

Decision: NC observed that exports by the company were made prior to ratification of norms by the Norms Committee and net weight of export items and contents of imported inputs have been indicated in Shipping Bills. NC decided to **restore the description of export items** as per Advance Authorization for the purpose of redemption.

RA may take suitable consequential action accordingly.

Case No. AR - 422	M/S. KEI INDUSTRIES LIMITED
Meeting No. 14/81	HQ File No: 01/81/050/00158/AM16/
Dated:- 04.10.2016	RLA File No: 05/23/040/00013/AM16/
Subject:	Modification of ratified norms in respect of Advance Authorization No. 0510394365 dated 27.05.2015.

Decision: NC observed that exports by the company were made prior to ratification of norms by the

Norms Committee and net weight of export items and contents of imported inputs have been indicated in Shipping Bills. NC decided to **restore the description of export items** as per Advance Authorization for the purpose of redemption.

RA may take suitable consequential action accordingly.

Case No. AR - 423	M/S. KEI INDUSTRIES LIMITED
Meeting No. 14/81	HQ File No: 01/81/050/00218/AM16/
Dated:- 04.10.2016	RLA File No: 05/23/040/00124/AM16/
Subject:	Modification of ratified norms in respect of Advance Authorization No. 0510394767 dated 01.07.2015.

Decision: NC observed that exports by the company were made prior to ratification of norms by the Norms Committee and net weight of export items and contents of imported inputs have been indicated in Shipping Bills. NC decided to **restore the description of export items** as per Advance Authorization for the purpose of redemption.

RA may take suitable consequential action accordingly.

Case No. AR - 424	M/S. KEI INDUSTRIES LIMITED
Meeting No. 14/81	HQ File No.: 01/81/50/288/AM15/DES-II
Dated:- 04.10.2016	RLA File No.: 05/23/040/000143/AM15/
Subject:	Modification of ratified norms in respect of Advance Authorization No. 0510389637 dated 11.07.2014.

Decision: NC observed that exports by the company were made prior to ratification of norms by the Norms Committee and net weight of export items and contents of imported inputs have been indicated in Shipping Bills. NC decided to **restore the description of export items** as per Advance Authorization for the purpose of redemption.

RA may take suitable consequential action accordingly.

Case No. AR - 425	M/S. KEI INDUSTRIES LIMITED
Meeting No. 14/81	HQ File No: 01/81/050/00219/AM16/
Dated:- 04.10.2016	RLA File No: 05/23/040/00060/AM16/
Subject:	Modification of ratified norms in respect of Advance Authorization No. 0510394766 dated 01.07.2015.

Decision: NC observed that exports by the company were made prior to ratification of norms by the Norms Committee and net weight of export items and contents of imported inputs have been indicated in Shipping Bills. NC decided to restore the description of export items as per Advance Authorization for the purpose of redemption.

RA may take suitable consequential action accordingly.

Case No. AR - 426	M/S. KEI INDUSTRIES LIMITED
Meeting No. 14/81	HQ File :01/81/050/00428/AM15/ DES-II
Dated:- 04.10.2016	RLA File :05/23/040/00300/AM15/
Subject:	Modification of ratified norms in respect of Advance Authorization No. 0510391610 dated 16.10.2014.

Decision: NC observed that exports by the company were made prior to ratification of norms by the Norms Committee and net weight of export items and contents of imported inputs have been indicated in Shipping Bills. NC decided to restore the description of export items as per Advance Authorization for the purpose of redemption.

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RA may take suitable consequential action accordingly.

Case No. AR - 427	M/S. MAN INDUSTRIES (INDIA) LIMITED
Meeting No. 14/81	HQ File No: 01/81/050/00018/AM11/DES.II/
Dated:- 04.10.2016	RLA File No: 03/95/040/00020/AM11/
Subject:	Modification of fixed norms in respect of advance authorization no. 0310571458 dated 27.04.2010.
Decision: NC observed that representation for modification of norms has been referred to DIPP for comments. NC decided to await their comments and defer the case.	
The case stands deferred to 15.11.2016.	

Case No. AR - 428	M/S. MAN INDUSTRIES (INDIA) LIMITED
Meeting No. 14/81	HQ File No: 01/81/050/00039/AM11/DES.II/
Dated:- 04.10.2016	RLA File No: 03/95/040/00102/AM11/
Subject:	Modification of fixed norms in respect of advance authorization no. 0310575282 dated 20.05.2010.
Decision: NC observed that representation for modification of norms has been referred to DIPP for comments. NC decided to await their comments and defer the case.	
The case stands deferred to 15.11.2016.	

Case No. AR - 429	M/S. MAN INDUSTRIES (INDIA) LIMITED
Meeting No. 14/81	HQ File No: 01/81/050/00020/AM11/DES.II/
Dated:- 04.10.2016	RLA File No: 03/95/040/00053/AM11/
Subject:	Modification of fixed norms in respect of advance authorization no. 0310571777 dated 28.04.2010.
Decision: U NC observed that representation for modification of norms has been referred to DIPP for comments. NC decided to await their comments and defer the case.	
The case stands deferred to 15.11.2016.	

Case No. AR - 430	M/S. MOLEX (INDIA) PRIVATE LIMITED
Meeting No. 14/81	HQ File No: 01/81/050/00260/AM09/DES-II/
Dated:- 04.10.2016	RLA File No: 07/24/040/00171/AM09/
Subject:	Modification of fixed norms in respect of advance authorization no. 0710058415 dated 09.07.2008.
Decision: NC observed that representation for modification of norms has been referred to DeitY for comments. NC decided to await their comments and defer the case.	
The case stands deferred to 15.11.2016.	

Case No. AR - 431	M/S. TTP TECHNOLOGIES PRIVATE LIMITED
Meeting No. 14/81	HQ File : 01/81/050/00451/AM16/
Dated:- 04.10.2016	RLA File : 07/24/040/00334/AM16/
Subject:	Modification of ratified norms in respect of Advance Authorization No. 0710109260 dated 13.01.2016.
Decision: NC observed that representation for modification of norms has been referred to DHI for comments. NC decided to await their comments and defer the case.	

The case stands deferred to 15.11.2016.

Case No. AR - 432	M/S. TTP TECHNOLOGIES PRIVATE LIMITED
Meeting No. 14/81	HQ File : 01/81/050/00450/AM16/
Dated:- 04.10.2016	RLA File : 07/24/040/00322/AM16/
Subject:	Modification of ratified norms in respect of Advance Authorization No. 0710109189 dated 22.12.2015.
Decision: U NC observed that representation for modification of norms has been referred to DHI for comments. NC decided to await their comments and defer the case.	
The case stands deferred to 15.11.2016.	

Case No. AR - 433	M/S. TTP TECHNOLOGIES PRIVATE LIMITED
Meeting No. 14/81	HQ File : 01/81/050/00183/AM11/
Dated:- 04.10.2016	RLA File : 07/24/040/00121/AM11/
Subject:	Modification of ratified norms in respect of Advance Authorization No. 0710072965 dated 15.07.2010.
Decision: NC observed that representation for modification of norms has been referred to DHI for comments. NC decided to await their comments and defer the case.	
The case stands deferred to 15.11.2016.	

Date: 19.10.2016
Place: New Delhi


(Vinod Kumar Kashyap)
Foreign Trade Development Officer

विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महाविद्यालय
Directorate General of Foreign Trade
बाणिज्य विभाग/Dept. of Commerce
कचहरी बयन, नई दिल्ली
Bayergh Bowen, New Delhi

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4-10-2016

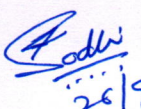
Govt. of India
Ministry of Micro Small & Medium Enterprises
Office of the Development Commissioner
Mechanical Division

Subject: AA No 0510375028 dated 31.12.13 of M/s Pilot Industries Limited.

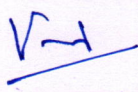
The norms may be fixed as follows:-

- Quantity of export item may be amended as 1000MT as requested by firm.
- Percentage of lead in import product may be mentioned as 50.3%.
- Import may be allowed for 2000 MT inclusive of 0.6% wastage on lead content basis.

This issues with the approval of Director (ME)


(K.S. Sodhi)
AD (ME)

Shri V.K.Kashyap, FTDO, DGFT Udyog Bhawan New Delhi
ID note no TL-13024/21/2016-MMM&A-DCMSME dated 24.09.16


विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

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4-10-2016

**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 04/10/2016 - Case No. 14/3/81 (M/s Tempel Precision Metal Products India Pvt. Limited) (Advance Authorization No. 0410156295 dated 17.03.2014)

Firm may be asked to submit the following details:

1. Information in respect of Sl. No. 3, 4, 5, 11 & 11A of Standard Deficiency Format in respect of export items at Sl. No. 7 to 11 & 13 to 18.

Norms committee may take a view

4/10/16

(S. K. Jain)

Development Officer

Norms Committee I

DIPP No. 12/83/2016-TSW/10 dated 04/10/2016

VH

विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महाविभाग
Directorate General of Foreign Trade
बाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhavan, New Delhi

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4-10-2016

Ratification of norm in terms of Para 4.7 of HBP (Vol) Advance Authorization No 0310800978 dated 14.12.2015 - M/s Phoenix Foils Private Limited, Mumbai.

DGFT may refer to their UO No 01/81/50/535/AM-16/DES-II/ 20 dated 20.07.2016 regarding furnishing the comments of Ministry of Steel for ratification of the quantity of item of import and export of the above mentioned Advance Authorizations. In this connection, the following quantity of import may be allowed against export:

SI No	Item of export	Quantity	Item of import	Quantity
1	Cold Rolled Stainless Steel strips Thickness 0.20 MM to 0.30 MM of width 240 mm Grade 410S	113791.80 Kg	Cold rolled stainless steel coils of thickness above 0.30 MM of 250 mm to 600 mm Grade 410S	117205.55 Kg

The quantity has been calculated by allowing 3% net of wastage towards cold rolling of imported coils followed by slitting to get the desired thickness and width. However, import of seconds & defectives, ex stock, stock lot should not be allowed against the aforesaid AA.


(S.K. Bhatnagar)
Deputy Industrial Adviser

Shri Vinod Kashyap, FTDO, DGFT, Udyog Bhawan, New Delhi.

Ministry of Steel U.O.No. 2(2)/2015-TW-Vol-II dated 03.10.2016


विनोद कुमार काश्यप
VINOD KUMAR KASHYAP
उप-निदेशक, विदेशी व्यापार
Foreign Trade Development Officer
विनोद काश्यप, 100, 101, 102, 103, 104, 105, 106, 107, 108, 109, 110, 111, 112, 113, 114, 115, 116, 117, 118, 119, 120, 121, 122, 123, 124, 125, 126, 127, 128, 129, 130, 131, 132, 133, 134, 135, 136, 137, 138, 139, 140, 141, 142, 143, 144, 145, 146, 147, 148, 149, 150, 151, 152, 153, 154, 155, 156, 157, 158, 159, 160, 161, 162, 163, 164, 165, 166, 167, 168, 169, 170, 171, 172, 173, 174, 175, 176, 177, 178, 179, 180, 181, 182, 183, 184, 185, 186, 187, 188, 189, 190, 191, 192, 193, 194, 195, 196, 197, 198, 199, 200, 201, 202, 203, 204, 205, 206, 207, 208, 209, 210, 211, 212, 213, 214, 215, 216, 217, 218, 219, 220, 221, 222, 223, 224, 225, 226, 227, 228, 229, 230, 231, 232, 233, 234, 235, 236, 237, 238, 239, 240, 241, 242, 243, 244, 245, 246, 247, 248, 249, 250, 251, 252, 253, 254, 255, 256, 257, 258, 259, 260, 261, 262, 263, 264, 265, 266, 267, 268, 269, 270, 271, 272, 273, 274, 275, 276, 277, 278, 279, 280, 281, 282, 283, 284, 285, 286, 287, 288, 289, 290, 291, 292, 293, 294, 295, 296, 297, 298, 299, 300, 301, 302, 303, 304, 305, 306, 307, 308, 309, 310, 311, 312, 313, 314, 315, 316, 317, 318, 319, 320, 321, 322, 323, 324, 325, 326, 327, 328, 329, 330, 331, 332, 333, 334, 335, 336, 337, 338, 339, 340, 341, 342, 343, 344, 345, 346, 347, 348, 349, 350, 351, 352, 353, 354, 355, 356, 357, 358, 359, 360, 361, 362, 363, 364, 365, 366, 367, 368, 369, 370, 371, 372, 373, 374, 375, 376, 377, 378, 379, 380, 381, 382, 383, 384, 385, 386, 387, 388, 389, 390, 391, 392, 393, 394, 395, 396, 397, 398, 399, 400, 401, 402, 403, 404, 405, 406, 407, 408, 409, 410, 411, 412, 413, 414, 415, 416, 417, 418, 419, 420, 421, 422, 423, 424, 425, 426, 427, 428, 429, 430, 431, 432, 433, 434, 435, 436, 437, 438, 439, 440, 441, 442, 443, 444, 445, 446, 447, 448, 449, 450, 451, 452, 453, 454, 455, 456, 457, 458, 459, 460, 461, 462, 463, 464, 465, 466, 467, 468, 469, 470, 471, 472, 473, 474, 475, 476, 477, 478, 479, 480, 481, 482, 483, 484, 485, 486, 487, 488, 489, 490, 491, 492, 493, 494, 495, 496, 497, 498, 499, 500, 501, 502, 503, 504, 505, 506, 507, 508, 509, 510, 511, 512, 513, 514, 515, 516, 517, 518, 519, 520, 521, 522, 523, 524, 525, 526, 527, 528, 529, 530, 531, 532, 533, 534, 535, 536, 537, 538, 539, 540, 541, 542, 543, 544, 545, 546, 547, 548, 549, 550, 551, 552, 553, 554, 555, 556, 557, 558, 559, 560, 561, 562, 563, 564, 565, 566, 567, 568, 569, 570, 571, 572, 573, 574, 575, 576, 577, 578, 579, 580, 581, 582, 583, 584, 585, 586, 587, 588, 589, 590, 591, 592, 593, 594, 595, 596, 597, 598, 599, 600, 601, 602, 603, 604, 605, 606, 607, 608, 609, 610, 611, 612, 613, 614, 615, 616, 617, 618, 619, 620, 621, 622, 623, 624, 625, 626, 627, 628, 629, 630, 631, 632, 633, 634, 635, 636, 637, 638, 639, 640, 641, 642, 643, 644, 645, 646, 647, 648, 649, 650, 651, 652, 653, 654, 655, 656, 657, 658, 659, 660, 661, 662, 663, 664, 665, 666, 667, 668, 669, 670, 671, 672, 673, 674, 675, 676, 677, 678, 679, 680, 681, 682, 683, 684, 685, 686, 687, 688, 689, 690, 691, 692, 693, 694, 695, 696, 697, 698, 699, 700, 701, 702, 703, 704, 705, 706, 707, 708, 709, 710, 711, 712, 713, 714, 715, 716, 717, 718, 719, 720, 721, 722, 723, 724, 725, 726, 727, 728, 729, 730, 731, 732, 733, 734, 735, 736, 737, 738, 739, 740, 741, 742, 743, 744, 745, 746, 747, 748, 749, 750, 751, 752, 753, 754, 755, 756, 757, 758, 759, 760, 761, 762, 763, 764, 765, 766, 767, 768, 769, 770, 771, 772, 773, 774, 775, 776, 777, 778, 779, 780, 781, 782, 783, 784, 785, 786, 787, 788, 789, 790, 791, 792, 793, 794, 795, 796, 797, 798, 799, 800, 801, 802, 803, 804, 805, 806, 807, 808, 809, 810, 811, 812, 813, 814, 815, 816, 817, 818, 819, 820, 821, 822, 823, 824, 825, 826, 827, 828, 829, 830, 831, 832, 833, 834, 835, 836, 837, 838, 839, 840, 841, 842, 843, 844, 845, 846, 847, 848, 849, 850, 851, 852, 853, 854, 855, 856, 857, 858, 859, 860, 861, 862, 863, 864, 865, 866, 867, 868, 869, 870, 871, 872, 873, 874, 875, 876, 877, 878, 879, 880, 881, 882, 883, 884, 885, 886, 887, 888, 889, 890, 891, 892, 893, 894, 895, 896, 897, 898, 899, 900, 901, 902, 903, 904, 905, 906, 907, 908, 909, 910, 911, 912, 913, 914, 915, 916, 917, 918, 919, 920, 921, 922, 923, 924, 925, 926, 927, 928, 929, 930, 931, 932, 933, 934, 935, 936, 937, 938, 939, 940, 941, 942, 943, 944, 945, 946, 947, 948, 949, 950, 951, 952, 953, 954, 955, 956, 957, 958, 959, 960, 961, 962, 963, 964, 965, 966, 967, 968, 969, 970, 971, 972, 973, 974, 975, 976, 977, 978, 979, 980, 981, 982, 983, 984, 985, 986, 987, 988, 989, 990, 991, 992, 993, 994, 995, 996, 997, 998, 999, 1000

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4-10-2016

Advance Authorisation may be ratified as under:

1. Net weight of export product may be specified as 5352 Kgs.
2. Words "Copper conductor, Voltage rating 600V" may be suffixed with the description of export product.
3. Quantity of import item at Sl. No . 1 may be allowed as applied for i.e. 2044.08 Kgs. inclusive of 0.25 % wastage as claimed by the firm.
4. Quantities of import items at Sl. No. 2 & 3 may be allowed on net to net basis as claimed by the firm.
5. Quantity of import item at Sl. No. 4 may be allowed inclusive of 0.30 % wastage as claimed by the firm.

Norms committee may take a view

Norms Committee II

DIPP No. 12/83/2016-TSW/39 dated 04/10/2016

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**Department of Industrial Policy & Promotion
(TSW)**

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04-10-2016

NC Meeting dated 04/10/2016 - Case No. 23/2/81 (M/s Thermo Cables Limited) (Advance Authorization No. 0910063004 dated 21.12.2015)

Advance Authorisation may be ratified as under:

1. Net weight of export products may be specified as under:

Sl. No.	Net Export Weight (Kgs.)	Sl. No.	Net Export Weight (Kgs.)	Sl. No.	Net Export Weight (Kgs.)	Sl. No.	Net Export Weight (Kgs.)
1	250580	6	6508	11	2590	16	9414
2	31099	7	10142	12	1975	17	20.8
3	1557	8	20183	13	18998		
4	7699	9	19605	14	4324		
5	2755	10	648	15	3179		

2. Words "Aluminium conductor, Voltage rating 1100V" may be suffixed with the description of export products at Sl. No. 1 & 3 to 8.
3. Words "Copper conductor, Voltage rating 1100V" may be suffixed with the description of export products at Sl. No. 2 & 9 to 15.
4. Words "Copper conductor, Voltage rating 225V" may be suffixed with the description of export products at Sl. No. 16 & 17.
5. Quantities of import items at Sl. No 1, 5, 7, 9, 11, 13 & 15 viz. Aluminium 9.5 mm Rod (EC Grade) may be allowed as applied for, for export items at Sl. No. 1 & 3 to 8 respectively taking clue from Engineering Table-5.
6. Quantities of import items at Sl. No 3, 17, 19, 21, 23, 25, 27 & 29 viz. Continuous Cast Copper Rod 8mm (Electrolytic Grade) may be allowed as applied for, for export items at Sl. No. 2 & 9 to 15 respectively taking clue from Engineering Tables-4 & 5.
7. Quantities of import items at Sl. No 2, 12, 14 & 16 viz. PVC Compound may be allowed as applied for, for export items at Sl. No. 1, 6, 7 & 8 respectively taking clue from Engineering Table-5.
6. Quantities of import items at Sl. No 4, 6, 8, 10, 18, 20, 22, 24, 26, 28, 30, 32 & 34 viz. PVC Compound may be allowed on net to net basis, for export items at Sl. No. 2 to 5, & 9 to 17 respectively as claimed by the firm. Accordingly quantities of import items at Sl. No. 18, 20 & 24 may be restricted to 14670 Kgs., 469.4 Kgs. & 1324 Kgs. respectively/
8. Quantities of import items at Sl. No 31 & 33 viz. Continuous Cast Copper Rod 8mm (Electrolytic Grade) may be allowed inclusive of 0.25 % wastage as claimed by the firm for export items at Sl. No. 16 & 17.

Norms committee may take a view

(S. K. Jain)

Development Officer

Norms Committee II

DIPP No. 12/83/2016-TSW/40 dated 04/10/2016

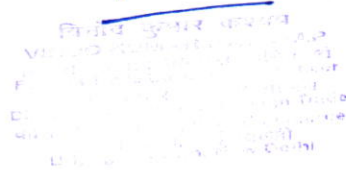
Ratification of norm in terms of Para 4.7 of HBP (Vol) Advance Authorization No No 0310801276 dated 22.12.2015 - M/s Phoenix Foils Private Limited, Mumbai.

DGFT may refer to their UO No 01/81/50/509/AM-16/DES-II/92 dated 29.02.2016 regarding furnishing the comments of Ministry of Steel for ratification of the quantity of item of import and export of the above mentioned Advance Authorizations. In this connection, it is informed that there is a standard input output norm at C-526 for export of cold Rolled Stainless Steel plates/sheets/strips/wide coils/circles against import of Hot Rolled Stainless Steel wide coils/strips of relevant grade. Therefore Ministry of Steel recommends the aforesaid Advance Authorization may be cleared taking clue of the aforesaid SION at C-526.


(S.K. Bhatnagar)
Deputy Industrial Adviser

Shri Vinod Kashyap, FTDO, DGFT, UdyogBhawan, New Delhi.

Ministry of Steel U.O.No. 2(2)/2015-TW-Vol-II dated 03.10.2016

Department of Industrial Policy & Promotion
(TSW)

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04-10-2016

NC Meeting dated 04/10/2016 - Case No. 67/14/81 (M/s Stain Lay India Pvt. Limited)
(Advance Authorization No. 0510397592 dated 12.02.2016)

Advance Authorisation may be ratified as under:

1. Export item to contain 1000000 Kgs. of Non-Magnetic Stainless Steel Circles Grade 201.
2. Words "of relevant grade and thickness" may be suffixed with the description of import item and quantity of import item may be allowed as applied for i.e. 1100000 Kgs. as 1.10 Kgs./Kg. content in the export products

Norms committee may take a view



(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/83/2016-TSW/61 dated 04/10/2016



विशेष सहायक सचिव
विदेशी मुद्रा विभाग, भारत सरकार
एन.टी. रोड, नया दिल्ली-110002
Foreign Trade Development Officer
Central Board of Secondary Education
अन्य विभागों के माध्यम से
एन.टी. रोड, नया दिल्ली
U. P. S. (अन्य विभागों के माध्यम से)

**Department of Industrial Policy & Promotion
(TSW)**

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04-10-2016

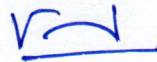
NC Meeting dated 04/10/2016- Case No. 19/5/81(M/s KEI Industries Limited) (Advance Authorization No. 0510397728 dated 26.02.2016)

Advance Authorisation may be ratified as under:

1. Net weight of export products may be specified as under:

Sl. No.	Net Export Weight (Kgs./Km)	Sl. No.	Net Export Weight (Kgs./Km)	Sl. No.	Net Export Weight (Kgs./Km)	Sl. No.	Net Export Weight (Kgs./Km)
1	10543	30	113.5	59	3457.6	88	345.2
2	15492.5	31	262.1	60	647.8	89	611.3
3	1248.9	32	711.3	61	1060.4	90	298.7
4	1344.8	33	1183.7	62	394.4	91	403.8
5	1518.4	34	2367.5	63	191.5	92	1410.5
6	1923.6	35	22.4	64	278.3		
7	2325.4	36	34.7	65	743.2		
8	2166.1	37	51.3	66	325.6		
9	2659.8	38	22.4	67	325.6		
10	4016.3	39	34.8	68	1239.5		
11	4905.8	40	51.3	69	886.9		
12	7151.5	41	73.9	70	1203.2		
13	3257.5	42	123.4	71	2218.4		
14	3214.7	43	183.5	72	5744.3		
15	3893.7	44	391.9	73	11022.2		
16	5035.6	45	1032.1	74	16615.9		
17	17759.4	46	425.2	75	1257.1		
18	1396.8	47	757.3	76	6911.8		
19	1835.5	48	897.2	77	12915.9		
20	2082.7	49	980.7	78	24293.5		
21	2178.7	50	1161	79	5968.6		
22	367.2	51	2015.8	80	11067.5		
23	720.3	52	2508.1	81	20693.2		
24	289.8	53	7655.5	82	2478.7		
25	359.8	54	10759.2	83	9717.2		
26	1057.3	55	13835	84	18647.4		
27	1281.5	56	4331	85	1793.4		
28	2434.4	57	6648.8	86	785.2		
29	2941.51	58	8397.6	87	1295.8		

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 निदेशक, प्रमुख कारखाना
 विदेशी निर्यात विभाग, दिल्ली-110002
 Foreign Trade Division, Ministry of Commerce
 Government of India, New Delhi-110002

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04-10-2016

**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 04/10/2016 - Case No. 18/5/81 (M/s Jindal SAW Limited) (Advance Authorization No. 0510397868 dated 09.03.2016)

Advance Authorization may be ratified as under:

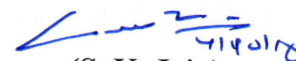
1. Net weight of export items at Sl. No. 1, 2 & 3 may be specified as 603.2 MT, 35342.7 MT & 17345.7 MT respectively.
2. Words "Externally Coated with 3LPE" given in the description of export items at Sl. No. 1, 2 & 3 may be replaced with words "Externally Coated with 3.5 mm 3LPE"
3. Import item at Sl. No. 1 shall be of thickness 9.53 mm & relevant grade as contained in the export item at Sl. No. 1.
4. Quantity of import item at Sl. No. 1 may be allowed as 601.403 MT as 1.05 Kgs./Kg. content in the export item at Sl. No. 1 as per SION C-1292.
5. Word "Electrode" may be deleted from the description of import item at Sl. No. 2 and quantity of import item at Sl. No. 2 may be allowed as applied for i.e. 2.370 MT taking clue from SION C-1292.
6. Quantity of import item at Sl. No. 3 viz. Relevant Welding Flux may be allowed as 3.015 MT taking clue from SION C-593.
7. Quantities of import items at Sl. No. 4, 5 & 6 may be allowed as applied for taking clue from SIONs C-593 & C-1292.
8. Quantity of import item at Sl. No. 7 viz. Relevant Epoxy Powder may be allowed as 0.923 MT as per SION C-1292.
9. Quantity of import item at Sl. No. 8 viz. Relevant Adhesive may be allowed as applied for i.e. 1.886 MT taking clue from SION C-1292.
10. Quantity of import item at Sl. No. 9 viz. Relevant Polyethylene may be allowed as applied for i.e. 29.832 MT taking clue from SION C-1292.
11. Import item at Sl. No. 10 shall be of thickness 14.27 mm & relevant grade as contained in the export item at Sl. No. 2.
12. Quantity of import item at Sl. No. 10 may be allowed as 35767.2 MT as 1.05 Kgs./Kg. content in the export item at Sl. No. 2 as per SION C-1292.
13. Word "Electrode" may be deleted from the description of import item at Sl. No. 11 and quantity of import item at Sl. No. 11 may be allowed as applied for i.e. 141.04 MT taking clue from SION C-1292.
14. Quantity of import item at Sl. No. 12 viz. Relevant Welding Flux may be allowed as 176.713 MT taking clue from SION C-593.
15. Quantities of import items at Sl. No. 13, 14 & 15 may be allowed as applied for taking clue from SIONs C-593 & C-1292.
16. Quantity of import item at Sl. No. 16 viz. Relevant Epoxy Powder may be allowed as 37.162 MT as per SION C-1292.
17. Quantity of import item at Sl. No. 17 viz. Relevant Adhesive may be allowed as applied for i.e. 76.92 MT taking clue from SION C-1292.

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Principal Officer
 Foreign Trade Division
 Department of Industrial Policy & Promotion
 Ministry of Commerce & Industry
 Government of India
 New Delhi

18. Quantity of import item at Sl. No. 18 viz. Relevant Polyethylene may be allowed as applied for i.e. 1202.63 MT taking clue from SION C-1292.
19. Import item at Sl. No. 19 shall be of thickness 14.27 mm & relevant grade as contained in the export item at Sl. No. 3.
20. Quantity of import item at Sl. No. 19 may be allowed as 17554.7 MT as 1.05 Kgs./Kg. content in the export item at Sl. No. 3 as per SION C-1292.
21. Word "Electrode" may be deleted from the description of import item at Sl. No. 20 and quantity of import item at Sl. No. 20 may be allowed as applied for i.e. 69.225 MT taking clue from SION C-1292.
22. Quantity of import item at Sl. No. 21 viz. Relevant Welding Flux may be allowed as 86.728 MT taking clue from SION C-593.
23. Quantities of import items at Sl. No. 22, 23 & 24 may be allowed as applied for taking clue from SIONS C-593 & C-1292.
24. Quantity of import item at Sl. No. 25 viz. Relevant Epoxy Powder may be allowed as 18.239 MT as per SION C-1292.
25. Quantity of import item at Sl. No. 26 viz. Relevant Adhesive may be allowed as applied for i.e. 37.26 MT taking clue from SION C-1292.
26. Quantity of import item at Sl. No. 27 viz. Relevant Polyethylene may be allowed as applied for i.e. 590.27 MT taking clue from SION C-1292.

Norms committee may take a view


(S. K. Jain)

Development Officer

Norms Committee II

DIPP No. 12/83/2016-TSW/75 dated 04/10/2016


प्रधान मंत्री कार्यालय
विदेश व्यापार संस्थान
भारत सरकार, नई दिल्ली
Foreign Trade Development Council
Trade, Tariffs, Customs, Foreign Trade
Directorate General of Foreign Trade
अन्तः विभाग, नई दिल्ली
अ. नं. 12/83/2016-ट.स्व.75

भारत सरकार
GOVERNMENT OF INDIA
संचार और सूचना प्रौद्योगिकी मंत्रालय
MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY
इलेक्ट्रॉनिकी और सूचना प्रौद्योगिकी विभाग
DEPARTMENT OF ELECTRONICS AND INFORMATION TECHNOLOGY
Website: www.deity.gov.in

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04-10-2016

संख्या

No.....17(35/2016-IPHW

दिनांक

Date...12.09.2016

M/s. Automation Engineers A.B. Pvt. Ltd.,
98, Vardan Apartment, 64 – I.I. P Extension
Patparganj
New Delhi-110092

Sub:-Application for ratification of norms of Advance Licence No 0510397904 dated 11.3.2016 for export of "Electrical Control Panel".

Sir,

Please refer to your application received from the O/o the DGFT on the subject cited above.

2. You are requested to provide the following information to enable further processing of the proposal.

- i) Composition of each sets and pack of each export as well as import items
- ii) Quantity of import /export products required for manufacturing one unit of export product separately
- iii) Wastage claimed in the manufacturing process.
- iv) Justification of wastage

3. You are also requested to provide the information whether the software being imported for export is a dedicated software.

Yours faithfully

(Asha Nangia)
Director

✓ Copy to:-

Shri Vinod Kumar Kashyap
FTDO
O/o DGFT
Udyog Bhavan, New Delhi

w.r.t DGFT U.O. No. 01/81/50/46/AM-17/DES-II/169 dated 20.7.16

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इलेक्ट्रॉनिक्स निकेतन
6, सी.जी.ओ. कॉम्प्लेक्स
नई दिल्ली-110003


ELECTRONICS INDIA
Billion Needs Million Chips


एक कदम स्वच्छता की ओर

ELECTRONICS NIKETAN
6, C.G.O. COMPLEX
NEW DELHI-110003

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04-10-2016

**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 04/10/2016 - Case No. 25/14/81 (M/s H. D. Wires Pvt Ltd.) (Advance Authorization No. 5610004884 dated 18.04.2016)

Taking clue from SION C-371, Advance Authorisation may be ratified as under:

1. Word "of relevant grade of steel " may be suffixed with the description of import item at Sl. No. 1 and its quantity may be allowed as 618.734 MT as 1.04 Kgs./Kg. content in the export product.
2. Quantity of import item at Sl. No. 2 may be allowed as 4.949 MT.
3. Quantity of import item at Sl. No. 3 may be allowed as 3094 Nos.
4. Quantities of import items at Sl. No. 4 & 5 may be allowed as 24.749 MT & 1.856 MT respectively.

Norms committee may take a view

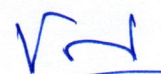


(S. K. Jain)

Development Officer

Norms Committee II

DIPP No. 12/83/2016-TSW/91 dated 04/10/2016


 विदेशी मूल्य आयोग
 विदेशी मूल्य आयोग, नई दिल्ली
 (Foreign Trade Commission, New Delhi)
 (विदेशी मूल्य आयोग, नई दिल्ली)
 Discharge Certificate of Foreign Trade
 उपर्युक्त विवरणों पर आधारित
 नई दिल्ली, भारत
 Date: 04/10/2016 New Delhi

Department of Industrial Policy & Promotion
(TSW)

93
4-10-2016

NC Meeting dated 04/10/2016 - Case No. 69/14/81 (M/s Swiftmet Wire & Resin Private Limited) (Advance Authorization No. 0510398233 dated 19.04.2016)

Taking clue from SION C-1, Advance Authorization may be ratified as under:

1. Quantity of import item at Sl. No. 1 may be allowed as applied for i.e. 5050 Kgs. as 1.01 Kgs./Kg. content in the export product.

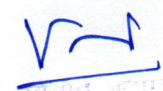
Norms committee may take a view


(S. K. Jain)

Development Officer

Norms Committee II

DIPP No. 12/83/2016-TSW/93 dated 04/10/2016


V. K. JAIN
Joint Secretary
Department of Industrial Policy & Promotion
Ministry of Commerce & Industry
Government of India
New Delhi

**Department of Industrial Policy & Promotion
(TSW)**

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4-10-2016

NC Meeting dated 04/10/2016- Case No. 12/7/81(M/s Diamond Engineering (Chennai) Pvt. Limited) (Advance Authorization No. 0410161846 dated 26.04.2016)

Advance Authorisation may be ratified as under:

1. Word "Relevant" may be prefixed with the descriptions of import items at Sl. No. 1 to 8.
2. Quantity of import items at Sl. No. 1 may be allowed as 1.05 Kgs./Kg. content in export items.
3. Quantity of import items at Sl. No. 2 may be allowed as 1.03 Kgs./Kg. content in export items.
4. Quantities of import items at Sl. No. 3 to 8 may be allowed as 1.02 Kgs./Kg. content in export items.

Norms committee may take a view

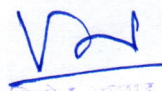


(S. K. Jain)

Development Officer

Norms Committee II

DIPP No. 12/83/2016-TSW/95 dated 04/10/2016



विदेशी मालां आयात
आयात शुल्क निर्धारण समिति
एन सी मीटिंग नंबर 12/7/81
एन सी मीटिंग दिनांक 04/10/2016
आयात शुल्क निर्धारण
आयात शुल्क निर्धारण
आयात शुल्क निर्धारण
आयात शुल्क निर्धारण

**Department of Industrial Policy & Promotion
(TSW)**

101
4-10-2016

**NC Meeting dated 04/10/2016- Case No. 36/14/81 (M/s Jindal SAW Limited) (Advance
Authorization No. 0510398429 dated 09.05.2016)**

Firm may be asked to submit the following information:

1. Information in respect of Sl. No. 4, 5 & 11 of Standard Deficiency Format, Export product wise.
2. Justification for the import of all grades & thickness of steel coil/plates (import items at Sl. No. 1, 6, 11, 16, 21, 26, 35, 44 & 53) when the wall thickness and grade of pipes & bends (export items at Sl. No. 1 to 10) is known.
3. Thickness of 3LPE coating in export items at Sl. No. 6, 7 & 8.
4. Detailed calculations/basis for the quantities of import items at Sl. No. 32 to 34, 41 to 43 & 50 to 52, supported by coating thicknesses and coating areas in the export items and wastages claimed at each stage of manufacture.
5. Detailed calculations/basis for the quantities of import items at Sl. No. 53 & 58, supported by the calculations of their net weights in the export items.

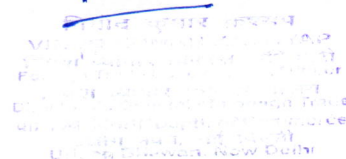
Norms committee may take a view


(S. K. Jain)

Development Officer

Norms Committee II

DIPP No. 12/83/2016-TSW/101 dated 04/10/2016

Department of Industrial Policy & Promotion
(TSW)

107
04-10-2016

NC Meeting dated 04/10/2016 - Case No. 38/14/81(M/s KEI Industries Limited) (Advance Authorization No. 0510398585 dated 24.05.2016)

Firm may be asked to submit the following information:

1. Net weight of each Cable
2. Material balancing viz. net content of each imported and indigenous input, for each cable.
3. Tabular statement giving total requirement of each raw material, export product wise.

Norms committee may take a view



(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/83/2016-TSW/107 dated 04/10/2016



Printed by: TSW
Vishal Chandra, TSW, DIPP
Foreign Trade Development Officer
DIPP, Ministry of Commerce
and Industry, Government of India
New Delhi, India

108
4-10-2016

Advance Authorisation may be ratified on repeat basis as under:

- ## Norms committee may take a view

$$\angle \sim \frac{2}{41.0114}$$

Development Officer

DIPP No. 12/83/2016-TSW/108 dated 04/10/2016

VR

[illegible]

Department of Industrial Policy & Promotion
(TSW)

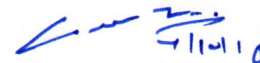
112
04-10-2016

NC Meeting dated 04/10/2016 - Case No. 39/14/81(M/s KEI Industries Limited) (Advance Authorization No. 0510398739 dated 07.06.2016)

Firm may be asked to submit the following information:

1. Net weight of each Cable
2. Material balancing viz. net content of each imported and indigenous input, for each cable.
3. Tabular statement giving total requirement of each raw material, export product wise.

Norms committee may take a view

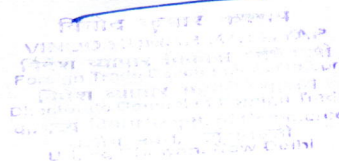
 11.10.16

(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/83/2016-TSW/112 dated 04/10/2016





118
04-10-2016

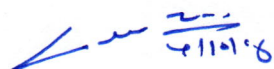
**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 04/10/2016- Case No. 58/14/81 (M/s Polycab Wires Pvt. Limited)
(Advance Authorization No. 0310805983 dated 07.07.2016)**

Advance Authorisation may be ratified as under:

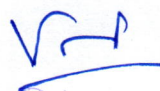
1. Description, sizes, quantities and net weight of export items at Sl. No. 1 & 2 under the Advance Authorization may be specified as per enclosed Annexure.
2. Quantity of export item at Sl. No. 1 may be corrected as 110,000 Meters.
3. Quantity of import item at Sl.No.1 i.e. Copper Wire Rod may be allowed as 1.01 Kgs./Kg. content in the export items at Sl. No. 1 & 2.
4. Quantity of import item at Sl .No. 2 i.e. PVC Resin may be allowed as 1.05 Kgs./Kg. content in the export products at Sl. No. 1 & 2.
5. Quantity of import item at Sl. No. 3 i.e. PVC Plasticizer may be allowed as 1.05 Kgs./Kg. content in the export items at Sl. No. 1 & 2.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/83/2016-TSW/118 dated 04/10/2016


For the Development Officer
DIPP, New Delhi
04/10/2016

EXPORT ITEM LIST

ADVANCE AUTHORISATION FILE NO. 03/95/040/00236/AM17
ADVANCE AUTHORISATION NO. 0310805983 DT. 07.07.2016

Sr. No.	Size & type Of Cables	Qty (KMS)	Total Cable wt (Metric tons)
1	Copper Cond. PVC Insulated PVC Sheathed Unarmoured Cables upto 500 V.		
1	3 Core X 1.5 Sq. MM		
2	3 Core X 2.5 Sq. MM		
3	3 Core X 6 Sq. MM		
4	5 Core X 2.5 Sq. MM		
5	5 Core X 4 Sq. MM		
2	Copper Cond. PVC Insulated Unarmoured Cables upto 750 V.		
1	1 Core X 1.5 Sq. MM		
2	1 Core X 2.5 Sq. MM		
3	1 Core X 4 Sq. MM		
		110000.000	16.723
		271500.000	8.579

VZC

For the purpose of the
Export of Goods from India
under the Export of Goods
Act, 1969, the following
items are being exported
under the Export of Goods
Act, 1969, and the
Export of Goods Act, 1969.

Department of Industrial Policy & Promotion
(TSW)

119
04-10-2016

NC Meeting dated 04/10/2016- Case No. 59/14/81 (M/s Polycab Wires Pvt. Limited)
(Advance Authorization No. 0310805982 dated 07.07.2016)

Firm may be asked to submit the following information:

1. Size of conductors in cables alongwith quantities of cables in Kms, conductor size wise.
2. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet.
3. Net weight per KM of each Cable
4. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product.
5. Total requirement of each raw material, export product wise, in a tabular form

Norms committee may take a view

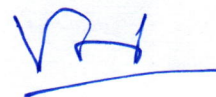


(S. K. Jain)

Development Officer

Norms Committee II

DIPP No. 12/83/2016-TSW/119 dated 04/10/2016



Principal Secretary
Ministry of Industry, Government of India
New Delhi

Department of Industrial Policy & Promotion
(TSW)

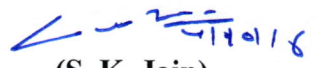
120
04-10-2016

NC Meeting dated 04/10/2016 - Case No. 65/14/81 (M/s Sainest Tubes Pvt. Ltd.) (Advance Authorization No. 0810138235 dated 07.07.2016)

Firm may be asked to submit the following information:

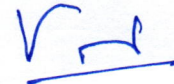
1. Difference in export and import items.
2. OD & WT of export & import items.
3. Process of manufacture with wastages claimed at each stage of manufacture.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/83/2016-TSW/120 dated 04/10/2016



For the Director General
Ministry of Commerce & Industry
Government of India
New Delhi

Department of Industrial Policy & Promotion
(TSW)

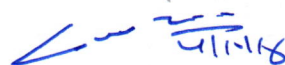
126
04-10-2016

NC Meeting dated 04/10/2016 - Case No. 63/14/81 (M/s Ram Ratna Wires Limited)
(Advance Authorization No. 0310806655 dated 27.07.2016)

Taking clue from SIONs C-206 & C-1323, Advance Authorisation may be ratified as under:

1. Quantity of import item at Sl. No. 1 may be allowed as 1.01 Kg./Kg. content in the export product
2. Quantity of import item at Sl. No. 2 may be allowed upto 5% of FOB value of exports.

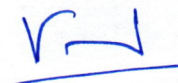
Norms committee may take a view



(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/83/2016-TSW/126 dated 04/10/2016


Rajiv Kumar
Vice President, DIPP
For the Director, DIPP
Date: 04/10/2016
Place: New Delhi

Department of Industrial Policy & Promotion
(TSW)

130
04-10-2016

NC Meeting dated 04/10/2016 - Case No. 11/14/81 (M/s Avon Exim Pvt. Limited)
(Advance Authorization No. 0310806886 dated 05.08.2016)

Advance Authorisation may be ratified as under:

1. Taking clue from SION C-1997, quantity of import item at Sl. No. 1 may be allowed as 185400 Kgs. as 1.03 Kg./Kg. content in the export product

Norms committee may take a view

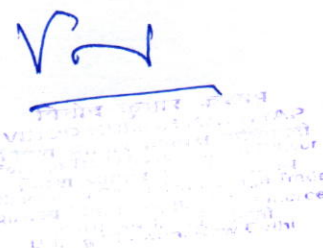


(S. K. Jain)

Development Officer

Norms Committee II

DIPP No. 12/83/2016-TSW/130 dated 04/10/2016



Department of Industrial Policy & Promotion
(TSW)

131
04-10-2016

NC Meeting dated 04/10/2016- Case No. 57/14/81 (M/s Polycab Wires Pvt. Limited)
(Advance Authorization No. 0310806887 dated 05.08.2016)

Firm may be asked to submit the following information:

1. Size of conductors in cables alongwith quantities of cables in Kms, conductor size wise.
2. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet.
3. Net weight per KM of each Cable
4. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product.
5. Total requirement of each raw material, export product wise, in a tabular form

Norms committee may take a view



(S. K. Jain)

Development Officer

Norms Committee II

DIPP No. 12/83/2016-TSW/131 dated 04/10/2016



131
04-10-2016

Department of Industrial Policy & Promotion
(TSW)

136
04-10-2016

NC Meeting dated 04/10/2016- Case No. 56/14/81 (M/s Polycab Wires Pvt. Limited)
(Advance Authorization No. 0310807013 dated 10.08.2016)

Firm may be asked to submit the following information:

1. Size of conductors in cables alongwith quantities of cables in Kms, conductor size wise.
2. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet.
3. Net weight per KM of each Cable
4. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product.
5. Total requirement of each raw material, export product wise, in a tabular form

Norms committee may take a view



(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/83/2016-TSW/136 dated 04/10/2016



Director General of Foreign Trade
Ministry of Commerce and Industry
Government of India
New Delhi

**Department of Industrial Policy & Promotion
(TSW)**

139
04-10-2016

NC Meeting dated 04/10/2016 - Case No. 62/14/81 (M/s R. R. Kabel Limited) (Advance Authorization No. 0310807290 dated 22.08.2016)

Firm may be asked to submit the following information:

1. Voltage rating of cables.
2. Size of conductors in cables alongwith quantities of cables in Kms., conductor size wise.
3. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet.
4. Net weight per KM of each Cable
5. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product.
6. Total requirement of each raw material, export product wise, in a tabular form

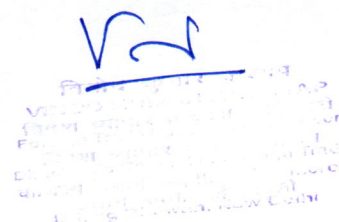
Norms committee may take a view



**(S. K. Jain)
Development Officer**

Norms Committee II

DIPP No. 12/83/2016-TSW/139 dated 04/10/2016



Department of Industrial Policy & Promotion
(TSW)

141
04-10-2016

NC Meeting dated 04/10/2016- Case No. 54/14/81 (M/s Polycab Wires Pvt. Limited)
(Advance Authorization No. 0310807398 dated 26.08.2016)

Firm may be asked to submit the following information:

1. Size of conductors in cables alongwith quantities of cables in Kms, conductor size wise.
2. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet.
3. Net weight per KM of each Cable
4. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product.
5. Total requirement of each raw material, export product wise, in a tabular form

Norms committee may take a view

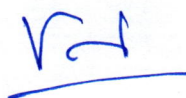


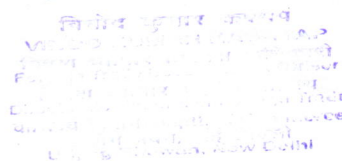
(S. K. Jain)

Development Officer

Norms Committee II

DIPP No. 12/83/2016-TSW/141 dated 04/10/2016





Department of Industrial Policy & Promotion
(TSW)

142
04-10-2016

NC Meeting dated 04/10/2016- Case No. 55/14/81 (M/s Polycab Wires Pvt. Limited)
(Advance Authorization No. 0310807396 dated 26.08.2016)

Firm may be asked to submit the following information:

1. Size of conductors in cables alongwith quantities of cables in Kms, conductor size wise.
2. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet.
3. Net weight per KM of each Cable
4. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product.
5. Total requirement of each raw material, export product wise, in a tabular form

Norms committee may take a view

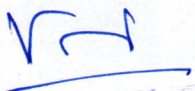

4.10.16

(S. K. Jain)

Development Officer

Norms Committee II

DIPP No. 12/83/2016-TSW/142 dated 04/10/2016


The undersigned
Joint Secretary (TSW)
Department of Industrial Policy & Promotion
Ministry of Industry, Government of India
New Delhi

Department of Industrial Policy & Promotion
(TSW)

AR-404

4-10-2016

NC Meeting dated 04/10/2016-Case No. A/R-404 (M/s Perma-Pipe India Private Limited)
(Advance Authorization No. 3710001977 dated 16.08.2012)

Reply submitted by the firm vide letter No. IL-ACC-COR-002-341-16-REV0 dated 26th July, 2016 has been perused which is not complete/proper and they may be asked to submit the following information :

1. Total insulation areas & insulation volume in export items at Sl. No. 1 & 2 supported by length and diameters of export items and insulation thickness.
2. Detailed calculations/basis for the quantities of import item at Sl. No. 1 to 4 supported by insulation thicknesses and insulation areas in the export products and wastages claimed at each stage of manufacture.
3. Reasons for wide variation in density of insulating coating in export items at Sl. No. 1 & 2

Norms committee may take a view

(S. K. Jain)

Development Officer

Norms Committee II

DIPP No. 12/83/2016-TSW/404-A/R dated 04/10/2016

VG

प्रतिष्ठान निदेश
विदेशी वस्तुओं के आयात के लिए
आवश्यक दस्तावेजों की जांच
पूरी हो गई है।
आवश्यक दस्तावेजों की जांच
पूरी हो गई है।
आवश्यक दस्तावेजों की जांच
पूरी हो गई है।
आवश्यक दस्तावेजों की जांच
पूरी हो गई है।

Subject: AA No 1310046460 dtd 19.03.2014 of M/s Gravita India Ltd
To: nc2.dgft@nic.in

AR- 416
4-10-2016
Date: 09/28/16 04:26 PM
From: Kanwalinder Sodhi <kanwalinder.sodhi@nic.in>

Sir

With reference to subject AA, norms may be fixed on repeat basis as per AA No 1310042835 dated 30.04.13 inclusive of 5% wastage on lead content basis.

Regards

k.S.Sodhi

NS

RECEIVED
DIRECTOR GENERAL
CUSTOMS
CHENNAI
09/28/16 04:26 PM
KANWALINDER SODHI
NIC.IN

Department of Industrial Policy & Promotion
(TSW)

418
04-10-2016

NC Meeting dated 04/10/2016 - Case No. A/R-418 (M/s Gujarat Copper Alloys Limited)
(Advance Authorization No. 0310793497 dated 02.02.2015)

For the purpose of redemption of Advance Authorization, norms may be modified as under:

1. Description of export product may be modified from "Copper Strips Size 50 x 6 mm" to "Copper Flats/Strips/ Profiles"

Norms committee may take a view

✓ 25/10/16

(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/83/2016-TSW/418-A/R dated 04/10/2016

✓
Vijendra Kumar Singh
Joint Secretary
Foreign Trade
Ministry of Commerce
Government of India
New Delhi

Department of Industrial Policy & Promotion
(TSW)

AR- 419
4-10-2016

NC Meeting dated 04/10/2016 - Case No. A/R-419 (M/s Gujarat Copper Alloys Limited)
(Advance Authorization No. 0310793498 dated 02.02.2015)

For the purpose of redemption of Advance Authorization, norms may be modified as under:

1. Description of export product may be modified from " Copper Flats and profiles" to " Copper Flats/ Profiles/Rods above 11.5 mm dia. "
2. Description of import item may be modified from " Continuous Cast Copper Wire Rod " to "Continuous Cast Copper Wire Rod 8 mm dia. "

Norms committee may take a view



(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/83/2016-TSW/419-A/R dated 04/10/2016

